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Proclamation in relation to State of Kerala and

Kerala State Legislature 1670 (Delegation of Powers) Bill, 1965

responsible for the ill. Every step of theirs was just trying to avoid the evil for the time being. And therefore, they have gone from one mistake to another and we are faced with this situation. In the circumstances, no person who believes in democracy, who believes in freedom can ever support this measure in I oppose it

ment at 5 PM. There should be no hitch on the part of the Prime Minister to make a similar statement here

SHRI A B VAJPAYEE A formal

announcement has been made in the

other House that he is making a state-

MR CHAIRMAN The House adjourned till 230 PM in the afternoon

THE DEPUTY CHAIRMAN Anyway, the Secretary will find out

The House then adjourned for lunch at one of the clock

SHRI AKBAR ALI KHAN (Andhia Pradesh) We will sit for half-anhour more if necessary

The House reassembled after lunch

at half?past two of the clock

DEPUTY CHAIRMAN in the Chair

THE DEPUTY CHAIRMAN Yes, we are finding it out

REFERENCE TO STATEMENT RE KUTCH SITUATION 1 RESOLUTION RE PROCLAMA
TION IN RELATION TO THE
STATE OF KERALA AND

श्री ए० बी० वाजपेयी (उत्तर प्रदेश) महोदया, इससे पहले कि माननीय सदस्य बोले, मैं ग्रापका ध्यान इस ग्रोर श्राकृष्ट करना चाहता हू कि प्रधान मत्री जी श्राज ५ बजे लोक सभा मे कच्छ की स्थिति के बारे में एक बयान देने जा रहे है। मै जानना चाहता ह कि वह बयान इस सदन मे क्तिने बजे दिया जायेगा ? शायद लोक सभा ५ बजे के बाद बैठेगी स्रोर स्रगर प्रधान मवी जी को सुविधाजनक हो तो यहा बयान देने ने बाद लोक सभा मे सकते ह । लेकिन यहा भी दिया जाना चाहिए । इस बात पर श्राप जोर दे ग्रीर सरकार से कहे।

2 THE KERALA STATE LEGIS-LATURE (DELEGATION OF POWERS) BILL 1965—continued

The DEPUTY CHAIRMAN I have no information yet excepting what I have heard from Mr Vajpayee We are finding out now from the Prime Minister whether a statement is to be made in the other House and then we shall let the House know of the same

SHRI JOSEPH MATHEN Nobody can be happy over the Proclamation to take over the administration of Kerala

SHRI A B VAJPAYEE (Uttar Pradesh) Not even Congressmen?

SHRI JOSEPH MATHEN Not even Congressmen can be happy if there is any possibility of avoiding it This House has been discussing the Pres.dent's Rule in Keiala for the last iwo or three times and whatever will be said in this House will be only the repetition of what we had been telling this House on the previous occa-As the House is aware know that after the elections on the 4th March 1965 no party in the state got a clear majority to claim the formation of a Ministry Not only that, but a single party could not have a clear majority, no political parties could come together to show a clear majority, so that they could

[Shr₁ Joseph Mathen] take over power in the State We know that the biggest party that emerged successful in the election was the Left Communist Party and the leader of the Party, in spite of the request of the Governor, not show a clear majority to claim the formation of a Ministry. He said that he had the support of the S S P., which had 13 Members, and he himself was the leader of forty, including all Members who were detained runder the D I R and he had the support of a few Independents and, according to the statement issued by the leader of the Left Communist Namboodripad-we 'Party-Mr led to believe that he had the support of only 61 Members in a House of 133 Madam, sixtyone in a House of 133 is not a clear majority for the formation of a Ministry

The next larger party there ın the State was the Congress which had only 36 members and the Pradesh Congress Committee had passed a resolution that it would emain a constitutional opposition if at all some other party or parties took up power in the State So, there was no possibility for the Congress also to form a Ministry because it wanted to court the support of any other party since the verdict of the people of the State was that the Congress should remain in the opposition The Congress, when it contested the elections, made a statement that if the Congress was not returned in a majority, it would remain in the opposition rather than come into an alliance so that it could form a Ministry So, the question of formation of a Ministry by the Congress was also ruled out

The next party which had only 24
Members was the Kerala Congress
It had tried its best to form a Ministry with the support of so many sections and groups. It had approached the S S P The Muslim League had offered support saying 'We will

sail or sink together' With all that the Kerala Congress could show the support of only 37 Members in a House of 133 Still they wanted to form a Ministry Thirty-seven in a House of 133 cannot claim the stable support of the House and hence the formation of a Ministry by the Kerala Congress was also ruled out under those circumstances The S. S. P. which had only 13 Members offered to form a Ministry provided all the other sections or parties would extend their support said that the State should not without a popular Ministry and they were permitted, they would form a Ministry so that President's Rule could be avoided. What they might have thought of the required for a Ministry, I cannot say, but they might have thought that these 13 would be sufficient to make 11 Ministers, one Deputy Speaker and a Speaker

Shri P N SAPRU (Uttar Pladesh): How do they carry on in countries where there is no provision for President's Rule and where there are five, six or seven parties?

SHRI AKBAR ALI KHAN. Reelection.

SHRI P N. SAPRU: No Read the history of France and Italy.

Shri JOSEPH MATHEN: I would ignore the question because I never yielded to the hon. Member. He can ask me any question immediately after my speech.

SHRI ABID ALI (Maharashtra): Go ahead. Ignore him

Shri JOSEPH MATHEN: Madam, under those circumstances, the offer of the SSP to form a Ministry also was not acceptable to the Governor since there was no proof that the S S. P. would be able to form a stable Ministry in the State. The Kerala Congress, at that time, passed

Proclamation in relation to State o, Kerala and

a Resolution that they would support the Congress to form a Ministry, or they would be prepared to torm Ministry with the support of Congress But, as a matter of principle the Congress never wanted to have any understanding with dissidents who had committed indiscipline and were expelled from the people who had organisation political programme of their Jwn for the formation of a political except the antagonism towards the Congress due to personal and selfish motives The Keiala Congress was formed with the intention of creating a feeling among particular sections of the people that those sections were ignored and discriminated against by the former Congress Ministry those developments this House discussed previously, and we are now led to believe that the Kerala Congress was formed for the only reason that some of the leaders who tormed the Kerala Congress could not enter into the then Congress Cabinet of Kerala

SHRI LOKANATH MISRA (O1188a) They said that there were so many allegations against the then Chief Mınıster

SHRI JOSEPH MATHEN. might have been a number of allegations against the Chief Minister and the Congress administration but, as members of the party, there were so many methods to meet their ends Actually, the Congress Ministry was prepared to enquire into the allegations, and to a certain extent it had inquired into them, and it was made known to that dissident section that most of the allegations were But they wanted further quiry which, naturally, could not be conceded And if at all they wanted further inquiries they should have voted down this Ministry after having resigned from the Congress Party and contested all the bye-elections Kerala State Legislature 1674 (Delegation of Powers) Bill, 1965

based on their own programme these dissidents had no justification to vote against the then Ministry since they belonged to the Congress. since they were elected on Congress tickets based on Congress manifesto If they had any difference of opinion with the then Congress Ministry, it was left to them to resign from the Congress and to resign from the Assembly and then contest the tions, defeat the Congress there, get into the Assembly again, vote against the Congress and vote down the Ministry That should have been the moral way in which they should have noted but, actually, they committed political immorality by voting against their own political party without resigning from the party and from the Assembly

Suri LOKANATH MISRA having voted against corruption

SHRI JOSEPH MATHEN He have so many views about corruption because he himself is an embodiment of corruption

SHRI LOKANATH MISRA Who is that?

JOSEPH MATHEN Whoever makes baseless charges, people who themselves commit corruption, political social and economic

SHRI LOKANATH MISRA The Chief Minister was a corrupt Unfortunately for me and fortunately for you, I do not belong to Kerala, but if I belonged to Kerala, I would definitely have proved that he then Chief Minister was corrupt and you would have been in a soup.

JOSEPH SHRI MATHEN Mvfriend belongs to Orissa, he has exremended so much of corruption that he may be thinking that everything in this world is corrupt

SHRI LOKANATH MISRA That. your own Congressmen are saying not I

Shri JOSEPH MATHEN I have nothing to say about Orissa, because my friend is a supporter of corrupt practices, because he belongs to the Swatantra Party All Swatantra supporters are practising corruption in the industrial, in the economic, in the political and in the social fields That is the position. So I have nothing to say about that Party

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With regard to the position in Kerala, Madam there was no possibility for the formation of a starte Ministry

SHRI LOKANATH MISRA Madam on a point of personal explanation

THE DEPUTY CHAIRMAN How does it arise?

SHRI LOKANATH MISRA The hon Member said that Swatantra Party 15 indulging in corruption that it gets support of all corrupt people. Is there anything now to be proved that the Congress depends purely on corrupt people, on all their acts of corruption, gets money from the corrupt people and perpetuates 1° elt°

THE DEPUTY CHAIRMAN Yes, you continue

Shri JOSEPH MATHEN We have sent out corrupt people When some of the sections actually wanted to practise corruption, they organised political parties like the Swatantra Party We had those corrupt people also in the party some time back, but they are out now

SHRI LOKANATH MISRA People would call you a lunatic if you say that

SHRI JOSEPH MATHEN Madam with regard to our political signification, since it is a mass organisation, we cannot expect to have all the

per cent people to be free from any tinge of corruption I do think that Mr Misra will claim that his party is having all the cent per cent people free from any sort of corruption Actually it is the political programme the aim of the good of masses and the planning done (o put ıt ınto practice that maintains л political party. not the particular acts of the members belonging to that party Madam, the Congress also may be having some corrupt people just some other political parties are also having So I do not say that corruption is the monopoly of the Congress or of a particular political party Corruption is practised by sections of people who are in the various political paties. But we do not support corruption, whether it is in the Congress Party. or in the Swatantia Party of in any other Opposition I have nothing more to say party whatever there So. may be charges levelled against the Chief Minister, the Congress Party members had ample opportunities whatever their grievances were, to that they were redressed But. stead of that, they practised the immoral political way by voting against their own political party, and that was absolutely against the policy a political party should take in a party system of Government So, Madam, what I wish to point out is that this President's Proclamation was made necessary, we were all convinced that there was no other go but for the Centre to take over the administration in Kerala Moreover, ımmedithe Proclamation ately after made there were various criticisms by various sections, and even the political parties that came out successful in the elections in Kerala, including the Left Communist Party Congress, tried to the Kerala demonstrate against this There was a call from the leader of the Kerala Congress, Mr K M George, to have a black flag demonstration against the

Governor who was then going to take charge in Kerala. But, actually, these people had no support from the people with the result that they had to hoist the black flags in their houses. That was the position. Then Mr. Namboodiripad requested the entire State to demonstrate against President's rule and he actually called for a hartal throughout the State. But by mid-night of the day before he had to withdraw it after having known that there was no support for it and the entire State had refused to observe the hartal. That was the position. So the people realised, and some of the leaders also, who earlier had been epposing the Congress and had been supporting the Kerala Congress, and others including Mannath Padmanabhan declared that in those circumstances there was no other possibility but to have President's rule in and the people are also the State now so desperate and disinterested that they do not care actually what political parties are functioning and what political parties are not functioning. It has come to this position due to the reason that for years,practically continuous years, after independence that State has been neglected in the matter of developmental activities: there the Centre has been so indifferent in sanctioning Central projects and in sanctioning sufficient funds for the development of its own resources in power, in agriculture, in education and in various other spheres, and the people naturally, have also become indifferent and they do not care who rules, because the result has been the same. So, at least during the President's regime, whether it be for a few months, or one or two years, as decided by this House and the other House of Parliament. I request and suggest to the hon. Home Minister that every step should be taken to set in motion an intensive programme to see that sufficient number of industries established in Kerala to solve the unemployment problem. Also a suffi-

cient number of technical institutions should be opened so that they may absorb the non-technical matriculates, who may be taken in and given technical training so that they may be absorbed subsequently in the industrial concerns. In the same way, power projects may be taken up so that there may not be any difficulty with regard to the availability of power for the establishing of industries. Madam, during this regime, it is understood that some very important and prominent power projects could have been taken up to solve power scarcity, but these were dropped because of the indifference the part of the Central Administration. While they were discussing the matter, they conveniently avoided the establishing of the Idikki Project which should have been taken up and completed in the Third Plan. We understand there had been some scheming going on and some conspiracy was going on between the Central Administrator and the Central Ministry and some of the persons ponsible for the inclusion of work, of this project and this project was dropped. This Idikki Project. which should have been completed within this Five-Year Plan and for had been which sufficient funds allotted, was dropped. There was secret circular issued just to see that this project was not completed. This matter should be enquired into because we do not want such matters to be left in the hands of officials and we do not want the State to suffer during the President's rule. I do hope, Madam, that the hon, the Home Minister will enquire into all these factors and see that the State is discriminated against during this regime. Thank you.

SHRI K. DAMODARAN: Madam, I am unable to agree with either the content of the Proclamation or the manner in which it was made and the President's rule was imposed. You know that this proclamation was

Proclamation in Kerala State Legislature 1680 [RAJYA SABHA] relation to State (Delegation of Powers) of Kerala and Bill, 1965

[Shri K Damodaran]

issued on March 24, at a time when both Houses of Parliament were in session Yet we were not consulted They could have come to Parliament and explained the post-election situation in Kerala and they could got the sanction of Parliament the Proclamation, if necessary, and they could have got a resolution passed by the House, requesting the President to issue the Proclamation there was no way out But nothing of that kind was done They treated Parliament with contempt The undue haste with which that Proclamation was issued without approaching Parliament, without seeking the approval of Parliament was, to put it very mildly, most undesirable. It is more than a month and a half and it is only after such a long delay that the Government has thought of approaching Parliament for getting its approval for the Proclamation Thus, the Government has failed in not only maintaining democracy in Kerala but in safeguarding the rights Parliament, as if the only duty of Parliament was to okay fart a accomple I think this is very Madam, the plea made is that there no alternative to President's rule, but that is untenable. The hon Minister explains that the President relied on the Governor's that there was no possibility of forma Ministry because no single party or a combination parties of the could command a majority in Legislature It is true Madam, that unfortunately no party could win working majority in the election This unhappy situation was created the Congress Party on the one hand and by the Marxist Communist Party on the other The leader of the Marx-Communist Party was eager to defeat the Communist Party India than to get a workable majority for forming a Government He was more anxious to help the Muslim League-Kerala Congress alliance than to fight the elections on a prin-

cipled basis, on the basis of a united front of the Leftist parties, of progressive groups His party steadily losing its hold on the people and in the nick of the moment Home Minister went to their rescue by arresting them and putting them in jail and thus making them heroes and martyrs and thus helping them win as many as 40 seats. The Home Minister, it seems, wanted to kill two with one stone birds He put the Marxist Communists in jail and helped them to defeat us He has, I may say, succeeded in this game to a certain extent But during that process democracy was killed with the sult that Kerala was left to the mercy of a few bureaucrats and the Governor The leader of the Marxist Communist Party in his election campaign had promised the voters that he would form a Government. with the help of the Muslim League independents whom he supported The Muslim League you may know, got elected in at least six constituencies with the active support of the Marx-Communists and in some other constituencies with the passive support through the splitting of votes But just after the elections, the Muslim League Party boldly declared that they would not support or join a Ministry formed by the Left Communist Party a Government formed or even sponsored by the Left Communist Party, that they would live die with the Kerala Congress Anyway, that is not the point here Whatever may be the reasons I admit there was no party after elections commanding the support of the majority of the elected Members That is true But that in itself no justification for the imposition of President's rule Madam, I am definitely of the view that there was a majority for forming a Government in Kerala but the Congress did not want it and no genuine effort was made by the Governor or the Central Government to explore possibilities of forming a Government

The Leader of the Marxist Communist Party publicly stated that he was willing to form a Govern-3 P.M. ment if an opportunity given to him. You may say and you said that they did not command the support of the majority of elected Members. True, but our Constitution has nowhere laid it down that only a party which commands a majority or wins a majority of seats in a legislature is entitled to form the Government. The only thing is that the Government should enjoy the confidence of the legislature. It should not be voted down by a No-confidence Motion. That is all Madam, Kerala is a peculiar State. It is a State where parties with absolute majority in the legislature are defeated and their Governments are thrown out while smaller parties with no majority behind them have formed governments. My friend, Mr. Mathen, also knows that. That is the peculiarity of Kerala. You know what happened to the Sankar Ministry, The Congress Party had a majority; yet it was kicked out of office. Take the case of the P.S.P. Ministry, a Party having eighteen Members out of a total of one hundred and twenty-seven. This ran Government for a number of months. How can you say that in order form the Government a party should have a majority?

Shri JOSEPH MATHEN: The Congress Party had given it in writing that it would extend its support and with that support . . .

Shri K. DAMODARAN: coming to that. Ordinarily, we expect the majority party to form the Government but in Kerala at least, experience is different. That is why I submit. Madam, that Mr. Namboodiripad should have been allowed form the Government. The situation was quite favourable. No party said that he should not be allowed form the Government. The Communist Party offered its support, though

its strength was only three in the The S.S.P. Legislature. offered support and even the Congress-the Minister said that—stated that would act as the constitutional opposition to whatever Government formed supporting it to the extent its policies were in line with those the Congress. If they had meant this seriously, I do not know what difficulty came in and why they did not allow the Ministry to be formed. Whether you would support the policies or would have to oppose them would be seen only in action and no chance was given to Mr. Namboodiripad. If at a certain stage, he did not agree with your policies, he went against what you wanted, then that stage you could have brought in a motion of No-confidence and could have thrown him out but where was the difficulty in allowing the Government to be formed? I do not see any difficulty. If there was the will, a way could have been found out and arithmetical impossibility could have been changed into a political possibility. It was incumbent upon the Government to release the detained Marxist Communists; it was incumbent upon the Government to have given them an opportunity to form the Govwas no ernment. There immediate¹ threat of a No-confidence Motion because after the elections people were ready and prepared to support Ministry. If and when they failed to secure a vote of confidence, then they could have been dismissed. There would have been some justification then for imposing the President's rule but the Government was not formed and the democratic process was not allowed to come in because the Congress Party this time did not want to allow any other party to form a Government. The State Assembly dissolved without an opportunity being given to the elected members to meet even once. This is a violation not only of the spirit of democracy but also of the Constitution. If such violations are allowed, it may spell'

Proclamation in relation to State of Kerala and

[Shri K Damodaran] disaster for the country What was done in Kerala may be repeated in other States and recourse to such unhealthy and undersociatic methods may be adopted wherever and whenever the Congress Party fails to get a majority for itself Then there would be no question of

SHRIMATI DEVAKI GOPIDAS (Kerala) Which article of the Constitution are you referring to?

SHRI K DAMODARAN Which article of the Constitution says that only a party with a majority in the legislature is entitled to form the Government?

Shri M RUTHNASWAMY (Madras) Parties are unknown to the Constitution Nowhere in the Constitution is there any mention of parties

SHRI K DAMODARAN The practice and experience in Kerala have shown a way

SHRI P K KUMARAN (Andhra Pradesh) You supported and sustained the PSP. Ministry.

Shri K DAMODARAN: I do not approve of the President's Proclamation or the continuation of President's rule

This Bill envisages the setting up of a small committee whenever President considers it necessary President is allowed to enact laws and in that connection he is authorised to constitute a committee of thirtyfive members but I do not understand the necessity for this when it is laid down in the next clause that the whole Bill is to come to Parlian ant being so what is the purpose of this committee? He can enact a measure straightway bring it before Parliament There is some sense in having such a committee if its purpose is to help the President in legard to the development of Kerala and in regard to general policy questions, otherwise there is no use having this committee. I suggest that suitable amendments may be made in this Bill to widen the scope of this committee, else scrap such a committee.

S GURUPADA SWAMY Shri M (Myscre) Madam, Deputy Chairman, I speak with a certain amount of uneasy feeling today because the situation in Kerala does not permit any other feeling It does not permit of any alternative, any choice but President's Rule It would have been a wonderful day if, after the election in March, Kerala had had a democratic set-up but that was not to be Madam, I go not like to dilate upon the years since 1947 except saying that Kerala provides a classic example of instability in our country where nothing can work, neither majority rule, nor minority rule, nor the split rule of the majority or coalition. This is a very peculiar phenomenon, very tragic indeed and very rare Never in past, any experiment, as my friends are aware, has worked well for long. There was the minority Government by the PSP of eighteen there was again the Government of Mr John in 1950. Subsequently, there was the Government by Congress, by the coalition and by the Communist Party All these experiments have failed And the dent had no alternative in September but to impose President's rule there when the majority got itself split up and the Government of India thought that the best solution was to have an early election The President's rule was therefore brought The election was held and what was the result? It was again an agonising repetition of what happened before No party succeeded to get a majority, even a working majorify. There were no coalition forces durmg the election as had been the case in the earlier election. There was no

Proclamation in relation to State of Kerala and

united front. Every party fought every other party with a few independents here and there. The net result was that a sort of insecure balance was maintained by different political parties. It looks as though none loses in Kerala, nor none gains in Kerala; elections are fought a number of times and all the elections have indicated that no party, no force, no group succeeds or gets itself defeated. The elections are conducted, so to say, on a no loss or no profit or no gain basis and the present position is that democracy envisaged in the Constitution has failed. There is no use saying that enough opportunity was not given to the Communist party there and there is no use also saying that there was no genuine effort made by the Governor there to entrust the responsibility of forming the Government to Mr. Namboodiripad, May I mind the hon. Members who hold that view that under the Constitution which we have adopted, which we practise, unless the Government formed the Assembly cannot be called. The Assembly is constituted soon as the results are gazetted, as soon as the results are announced. It is not necessary to convene the Assembly for constituting the Assembly. constitution of the Assembly The takes place as soon as the results are announced, as soon as they are pazetted, notified. Therefore convening the Assembly was not necessary in this context. The convening of the sembly is necessary imperative, only the Government is when the agenda is there to transact business. What was the position March 1965? After the election situation was that there was no leader of a majority party; there was none who could have a coalition of forces could give him a majority. Therefore no leader could be nominated or called by the Governor. Therefore the question of calling the sembly did not arise because without the Chief Minister, without Government there could not be any transaction of business.

SHRI G. M. MIR (Jammu and Kashmir): Was there any business?

Shri M. S. GURUPADA SWAMY: There is always business in any State. I assume that there is business but there was no possibility of transacting any business unless there was a Government. The Government had to advise the Governor to convene the Assembly for a particular purpose. That was not there. In the absence, of this, may I ask hon. Members opposite how the Governor can take the risk, the most undemocratic risk, of calling a minority leader to form the Government and face a no-confidence motion immediately after that?

It was also made out that the Communist Party-Marxist-should have been tried and afterwards they should have been allowed to face the music, face the no-confidence motion. may I draw the attention of the Right Communist members here and ask whether the Marxist them Communist Party had shown change in attitude, any change in outlook, since many of their members were arrested. It is a good advice given by the Swatantra friend when some people are elected thev should not be kept in jail; they should have been allowed to go out so that there was an opportunity for those friends to meet, to discuss and and form a Government. It was wonderful advice; it was a democratic advice, no doubt, but may I ask whether they have shown any real change, shift, in their outlook, in their proach?

Take for instance this question. It is an important instance that I am quoting. After Pakistan and China come together, after Ayub Khan went to Peking and signed an agreement of friendship, has anything been said by the Left Communists in regard to this rapprochement between Pakistan and China? No; not a word has been said. Our friends have been saying a lot about everything in the world;

[Shri M. S. Gurupada Swamy.] they have been saying against America, against England, but not a word on this point. Why is it so? They see conspiracy in the Congress. Very well; but should the Kerala people be entrusted to the conspirators to form a Government there? That is the question. If the conspirators had a majority, well and good; in the name of democracy, friends say they should go ahead and form a Government but on the name of democracy I do not think this country can really these purveyors of doom, the hangmen of democracy, to have anything to do with democracy. It is well known that in the Communist philosophy. in the strategy evolved by Communists' forefathers. the any instrument-whatever may the instrument—has got to he used well by the Communists SO that through that instrument could take power because for them power is important. After capturing power, taking over power, they would destroy all those things on the basis of which they have come to power. Therefore, may I ask them in good faith whether they sincerely believe In democracy. That is the first question. Secondly . . . (Time bell rings)

Madam, I think I would require a few more minutes; five minutes more.

THE DEPUTY CHAIRMAN: We have to finish both this motion and the Bill and there are quite a few speakers.

SHRI M. S. GURUPADA SWAMY; Five minutes more, if you don't mind.

Secondly, I would like to ask them to consider whether they have revised their attitude in regard to their policies about China and Pakistan.

Lastly, may I raise a very fundamental question on this occasion? I began by saying that Kerala offers a classic example of instability and all the forces seem to be balanced

against one another. There seems to be a sort of co-existence of contradictions. In this context, may I ask the Home Minister here, does he really that a hundred elections will improve the situation? Will not the same thing be repeated again again? Is it not our experience that elections have not solved the blem of Kerala? Is it not our experience that the present system, the Parliamentary system, in Kerala, does not work? Parliamentary democracy has not worked. May I therefore draw your attention to one or two facts that I think are very important to be considered in this context?

Firstly, I do not think there is a permanent way out if we do not change the parliamentary system. I think some friends have suggested the Presidential system. Some friends have suggested a change in the franchise . . .

Prof. M. B. LAL (Uttar Pradesh): May I know whether he is proposing a change in the parliamentary system only for Kerala or for the whole of the country?

SHRI M. S. GURUPADA SWAMY: May I ask my erstwhile colleague to listen to me a bit? Other have suggested various other things. The President's rule cannot be continued for long. It cannot be a permanent feature of Kerala. May I, therefore, suggest that there is alternative, as there is no alternative now, but to have some other political system? If we want to have democratic rule and also continuity and stability, there is no alternative but to have Presidential system for Kerala and for such territories where such situations may arise in future. We want democracy. It should be possible for us to bring about an amendment to the Constitution by which we can have two types of democracies

functioning without trouble, without giving irritation to either system. We should not have the Presidential system where the Governor is elected by the people direct and he should form the Government. The members of his Cabinet are not members of the Assembly. They would be nonmembers, mostly experts. and Governor is responsible only to the people, to the electorate, not to the Assembly. He becomes irremovable by the Assembly. Therefore, may I suggest to the Home Minister to think coolly about it? It is a very substantial change to meet the situation. I agree, but let us apply this Presidential system in Kerala, giving an option to apply the same principle elsewhere if such a situation arises. We should not sacrifice democracy, but should foster it. If one system fails, we should really change it to the other system.

PROF. M. B. LAL: Madam, our Constitution permits the imposition President's rule under certain circumstances. If the President on half of the Union Government thinks that those circumstances exist, President's Rule may be constitutionally and legally imposed on a State. But if we study the history of democracies of the world, we will notice that President's rule is not a salient feature of democracy. Nor can President's rule be regarded as a significant feature of the Federal system. To the best of my knowledge there is no Constitution in the world wherein President's rule is permitted under the circumstance in which it is permitted under the Indian Constitution. I personally feel that even Members of the Constituent Assembly of India would not have thought of making some such provision in our Constitution, had it not existed in the Government of India Act, 1935. We have borrowed this provision from the Government of India Act, 1935. provision was incorporated in Government of India Act, 1935, not because the British Parliament regarded some such provision as a salient feature of democracy, not because the British Parliament was keen to see that Indian democracy was thereby strengthened, but because the British Parliament wished to have some safeguards for reimposing its own authority over the Provinces in case circumstances permitted them to do so.

[THE VICE-CHAIRMAN (SHRI AKEAR ALI KHAN) in the Chair].

It is mentioned that the people of Kerala have become used to President's rule, that they have become indifferent to the type of Government under which they are governed. really a most deplorable is feature of Indian democracy. Democracy cannot be sustained unless the people of India have full faith in democratic principles, democratic ideals and democratic traditions and feel unhappy when they are made to submit to systems which cannot be regarded as essentially democratic in character. Mr. Vice-Chairman, it is really very regrettable that Kerala, which can claim to have the highest literacy in this country and the people of which can claim to have more than above-average intelligence, should face President's rule repeatedly.

The Governor's statement, on basis of which the President imposed his rule over Kerala, and which has been circulated to Members of Parliament, is before us. A careful study of this document reveals certain important things. Firstly, the Samyukta Socialist Party, along with the Right Communists, were prepared to lend their support to the Government that might have been formed by the Left Kerala Communists, but both the Congress and the Muslim League were definitely opposed to the formation of Communist Government. Kerala Congress made it clear that it would neither seek the support of the Communists, nor would it be prepared 1691

[Shri M. B. Lal.] to lend any support to the Communists. The Muslim League also made its position clear vis-a-vis the Com-It was said by its leader munists that the members of the Muslim League "would neither support nor have anything to do with the Communists (Marxists) in the formation of a Ministry." It is also made clear $b_{\mathbf{v}}$ their leader that they would not also support any demand for the release of detenus. Though in Governor's report it is not mentioned whether the Kerala Congress would support the release of the Communist detenus or not, from the various statements made by Mr. George and released to the Press, it is obvious that like members of the Muslim League the Kerala Congress was not prepared to insist on the release of the Communist detenus. So it seems that a great majority of those returned to the Kerala Legislature by the electorate were not inclined to insist on the release of the Communist detenus.

I must say here that there is a wide difference in the attitude of Kerala Congress and the official Congress. The Kerala Congress said that in forming a democratic Government the Kerala Congress would support the official Congress. In various statements issued by Mr. George it was also made clear that the Kerala Congress was keen to have a non-Communist democratic Government, and perhaps even if his Party was not invited to share power, it might have agreed to lend its support to the Congress Government. Anyhow it the duty of the Governor to ascertain from the Kerala Congress this particular fact.

As far as the Congress is concerned, what was its attitude? In the Press statement Mr. Abraham, the leader of the Congress Party, affirmed the Congress stand that it would function as a constitutional opposition whoever else formed a Government. The Con-

gress would support the actions any non-Congress Ministry if actions were in line with Congress policies, otherwise the Congress Party would not support. This stand was further clarified by Mr. Abraham in his talks with the Governor. Governor notes that Mr. Abraham told him that "his general attitude would be the same, whether it was ultimately a Communist-sponsored or Kerala Congress-sponsored Government," that "the Congress would endorse whatever they did so long as they agreed with them on particular issues as and when they arose on the floor of the House." Therefore, Mr. Abraham maintained "the Congress would act as a that constitutional opposition on the floor of the House," and according to him "constitutional opposition would mean the stand of the Congress in the House as explained above."

From these certain things are obvious. Firstly, the Kerala Congress distinguished clearly between the Congress and the Communists. It was prepared to recognise the Congress Party as a democratic party and was not prepared to recognise the Communist Party as a democratic party. Kerala Congress was prepared lend its support to the Congress Government and even to form a coalition Government with the Congress Party but was not prepared to join hands with the Communists or to form Government with the support Communists. the The Congress Party on the other hand strangeenough made no distinction between the Communists and Kerala Congress. Though it was the Congress High Command and Congress Ministry that were responsible for the arrest of the Communists, yet the official Congress Party maintained that its general attitude would be the same, whether it was ultimately Communist-sponsored or Kerala Congress-sponsored Government. rather fail to understand it.

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THE VICE-CHAIRMAN (SHRI AKRAR ALI KHAN): They were joining hands with the Muslim League also.

PROF. M. B. LAL: I see. Do we mean to say that the Congress thought that the Muslim League was as bad as the Communists? If they thought so, why were the Muslim Leaguers not arrested along with the Communists? Again, an important fact was this that if the Central Government had been prepared to release the Communist legislators who were in jail the Communist coalition would have consisted of 61 members, and if the official Congress Party was prepared to support such measures the Government as were in consonance with its programme even if those measures were sponsored by a Communist-sponsored Government, the claim of the Communist Party to form the Government was a strong one. But if the Central Government was not preto release them, then-61 minus 29-it comes to 32; the strength of the Communists and their friends in the Legislature would remain On the other hand the Kerala Congress and the Muslim League together constituted a coalition of 37 members. So, that Party should have given an opportunity. Now the Congress says that its general would be that it would endorse whatever the Government did so long as they agreed with the Government on particular issues as and when they arose on the floor of the House. That would have been the test of statesmanship of the Government and of the Congress Party. It would have been the duty of Mr. George to so carry on the Government that it might not have been possible for Abraham to say that it was things which were not in consonance with his policies and programmes. Sir, both the official Congress Party and the Kerala Congress Party deny any ideological differences between themselves. They are two splinter

groups, two groups of the same Party, with no ideological differences. therefore it might have been possible for Mr. George to so conduct himself that Mr. Abraham would not have had any reasonable cause to dissent from the policies and activities of Mr. George's Government. If unreasonably Mr. Abraham had chosen oppose Mr. George's Government. would have been Mr. Abraham's responsibility to create another crisis in Kerala. I feel that if there had been no provision in the Constitution with regard to President's rule, there would have been a democratic Government in Kerala, because I am sure that just after one election no party would have been prepared to have another election, which is a normal feature in a democracy in case of such unresolved deadlocks. I feel that the crisis with which Kerala is faced is not an overall political Now, is it a constitutional crisis? It is rather a political crisis created by internal dissensions within the Congress Party itself. And the Congress High Command, the Union Congress Government and the Congress Party of Kerala would have to shoulder the responsibility for the instability and the undemocratic character of the administration of Kerala. That is my contention.

Now, Mr. Gurupada Swamy placed before us a democratic solution of the political problem of Kerala. A keen student of political science as he is, his suggestion surely deserves careful attention. He says, let us have the Presidential system for Kerala. What is that Presidential system? Under the Presidential system, President is directly elected by people and the legislature is directly elected by the people. In the United States we often see that the President belongs to one party while in the legislature another party is in a majority. Consequently, there the Government is often carried on with of Kerala and

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[Prof. M. B. Lal].

considerable difficulty. The people of the United States of America are able to muddle through that difficult situation because they have become used to such situations. What would happen in Kerala? Firstly, there may be a number of candidates for the Presidentship and no one may be elected by an absolute majority. The President elected by minority votes hardly be able to command that respect and confidence of the people as the President of the United States of America or the Governors States there are able to do because they are all elected by a majority of votes. The Kerala Legislature may also continue to be divided into different parties, with no worthwhile coordination between the legislature and the executive. Then there would be a lot of deadlock. I beg to submit that the Presidential system is likely to break down. If that situation prevails, the Home Minister of India would come forward and say that as the President and the Legislature are quarrelling and the constitutional machinery has broken down because of these quarrels the Union Government must impose its will and have its own rule in the name of President's rule. So, I feel that the Presidential system is no solution to Kerala's political problems. Kerala suffers from poverty, unemployment, casteism and sectarianism, and Kerala's political problem may be solved only definite steps are taken to eradicate, poverty and unemployment and the people are educated in the art democratic citizenship and when civic conscience and spirit tend to command a greater allegiance of the people than sectarianism and casteism as at present. For the smooth running of the constitutional machinery of Kerala, I feel the Congress will have to mend its ways considerably. Kerala is warning and a challenge to the statesmanship of the Congress Party. internal dissensions from which the brought ruling party suffers have

terrible results so far as Kerala concerned.

With these words, Sir, I beg to oppose the motion proposed by the Minister of State for Home Affairs because I feel that without the proclamation of President's rule, if the Governor had so desired, a proper democratic Government could have formed in Kerala.

SHRI ARJUN ARORA: Mr. Vice-Chairman, I rise to support the motion moved by the Minister of State for Home Affairs. It is not a case of imposition of the President's rule in a State. As a matter of fact, this Proclamation of the 24th March which we are considering is only a statement of the continuance of the President's President's rule was imposed earlier and everyone hoped that the elections held in the beginning March would create a situation in which the President's rule was longer considered necessary. what happened was that the elections created a situation in which there was no other option but to continue the President's rule. This is not the first that the President has been compelled to take over the Government of Kerala. It is the fourth time that this has happened and it is obviously something warranted by the situation in Kerala.

Some people in the country angry at this act of the Government, this continuance of the President's rule, because they seem to argue that democracy has been given a blow. I do not know why this sort of argument is made because the President's rule means the rule of the Centre, and at the Centre there is a democratic Government, a Government democratically elected, and a Government responsible to Parliament. So, it not a negation of democracy that has been done. What has been done is that instead of the local level, the democratic process functions at the Central level.

Proclamation in relation to State of Kerala and

SHRI P. K. KUMARAN: You wanted freedom from England, which has democracy there.

SHRI ARJUN ARORA: I am amazed that a veteran Communist like Mr. Kumaran does not understand we wanted freedom from the British British rule meant that there was democratic Government in Great Britain, but there was no democratic Government in India, And India was not represented in the House Commons. (Interruptions.) You please to understand I know that you do not understand the democratic process. If you understood the democratic process, you would not be in the C.P.I. Right Wing,

Sir with your permission, I take this opportunity to explain to the hon. Member, Mr. Kumaran, that the British rule in India was It was anti-democratic. democratic. The Indian people were not represented in the House of Commons. people of Kerala are very much represented in this House and the other House. And this country Britain and India are not one country.

SHRI P. K. KUMARAN: They should have with them the right of governing themselves.

ARORA: Mr. ARJUN Shri Kumaran is perhaps an advocate of Government. And municipal when a municipal Government made to rule in a place, which Mr. Kumaran may perhaps happen rule, the people of particular wards end particular mohallas will make the same argument which Mr. Kumaran is making.

Sir, the only question that should be considered in connection with this Proclamation is whether the Governor made genuine attempts to form a Government after the elections in Kerala. Sir. anybody who knows the then Governor of Kerala, Mr. V. V.

Giri, will concede that if there is a democrat in this country it is Mr. V. V. Giri who is a veteran trade union leader. I hope even Mr. Kumaran will have some respect for Mr. Giri who, right from 1918, has been valiant fighter for the people's cause in this country and particularly the cause of the workers, the down-trodden, the exploited. He did make

genuine attempts to form a Govern-

ment. Nobody could convince him,

no party or a coalition of parties

suitable

could convince him that a

Government could be formed.

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The biggest party in the Legislature elected on March 4 was the party called the Left Communists. The Communists have now become so tolerant of each other that one calls itself Left and the other calls itself Right.

SHRI P. K. KUMARAN: No., no. We do not .

SHRI ARJUN ARORA: Some time they could imagine only one Communist Party. Anyhow, it is good that they have become tolerant.

Of the 40 Left Communists who were elected, 29 were under detention. There has been a hue and cry in some quarters that they should have been released just after the elections. Sir I am no advocate of detention without trial. I do feel that even in the case of the Left Communists the Home Minister should have been in a position to put them to trial and secure convictions. But I fail to understand the argument that these 29 who have been elected should be released. Sir, if somebody advocates that all the detenus should have been released, I will have some sympathy for the argument. the argument is that those who were elected should have been released. If that is made the rule, there should be the rule that no Member of Parliament, no member of a legislature, no member of any municipal committee, no elected member of any gram sabha should be arrested under any charge.

Proclamation in relation to State of Kerala and

[Shri Arjun Arora]. It cannot be the rule. So the argu-Communist ment that the Left detenus who were elected have been released is meaningless. I am surprised that very responsible people in this House and elsewhere make that argument. If their detention was correct, the detention of M.L.As. alone would not become incorrect.

Then, Sir, I find a senior Member of this House, Prof. Mukat Behari Lal, trying to say what the Congress should have done. Now when we accept party Government, each party has the right to decide what is to its best advantage . . .

PROF. M. B. LAL: Every party has the right to criticise the other party.

SHRI ARJÚN ARORA: . . . and every party has the right to decide what is best for the country, for a part of the country. In the case of Kerala, the Congress Party in its judgment decided that it was time that in some part of the country should sit in the Opposition. people are angry at it. We find that in this House on the slightest pretext some Members of the Opposition get up and ask the Government to resign. The Congress, in Kerala, decided to sit in the Opposition and they are angry.

Prof. M. B. LAL: I am only angry at the fact that the Governor did not ask other parties to form the Government.

Shri Arjun Arora: The Governor had invited every party to convince him if it could form the Government, and the person who could claim the largest support was Mr. E.M.S. Namboodiripad, the leader of the pro-Chinese section of the Communist Party. He, according to his own statement, could muster 61 supporters in a house of 134 only if his 29 followers who were roting in

jail were released. That was best picture offered to the Governor, to the Congress and to everybody in the country. While that was demanding too much, why did Mr. Namboodiripad not say that his 61 be made 71? He could at best muster 61, and 61 minus 29 will be 32. And 32 in a House of 134 was not a coalition capable of forming a Government, even a Government which was formed as a result of horse trading. So I think the Governor option but to advise the President to take over the governance of Kerala. The situation in Kerala, particularly in the last elections, is a warning to the other side of the House, splinter parties do not do any good to the country or to democracy or to anybody.

Prof. M. B. LAL: Dissensions in the ruling party are a danger to democracy.

SHRI ARJUN ARORA: It is the ruling party which is responsible for a stable Government in this country and it is responsible for the continuance of the democratic process.

(Interruption by Shri P. K. Kumaran)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Kumaran, no interruption, please. His time is over and we have many speakers on the list.

Shri ARJUN ARORA: Although my time is over, I must reply to all the interruptions before I sit down. You will please permit me to reply to all the interruptions. The situation in Kerala is a warning to the parties in Opposition. Do not indulge in forming groups within groups and then forming splinter parties. There is in this House, for example, the so-called Socialist Party, the P.-S.P., the S.S.P. and Mr, Talib, a lone representative of, what is called the S.P.

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All combined they number only nine and they are divided into three parties. Similar was the situation that the Governor of Kerala was with on a larger scale and he correctly decided that the continuance of the President's rule was the only solution and perhaps the people of Kerala will one day learn that splinter parties do not do any good to anybody and perhaps. I hope, one day in Kerala there will be two parties. Congress and all the opposition parties combined, or there will be two sets of opposition, the Right Opposition led by some follower of Mr. Dahyabhai Patel and the Left Opposition. If such a thing happens, then alone the Opposition has some chance.

SHRI A. B. VAJPAYEE: The Congress is divided between Left and Right.

SHRI ARJUN ARORA: The Congress is undivided. Some people have walked out of the Congress. I find that most of the people in the Opposition to-day were, in my own lifetime, Congressmen. Mr. Vajpayee himself was, as a student, a Congressman.

SHRI ABDUL GHANI (Punjab): Sir . . .

Shri ArJUN ARORA: Mr. Ghani was a Congressman till Kairon came to power. Now that he is dead, he is trying to come back. I hope he will do so quickly.

With these words, I support the motion moved by the Home Minister.

श्री गोडे मुराहरि (उत्तर प्रदेश) : उपसभाध्यक्ष जी, राष्ट्रपति की ग्रोर से जो . . .

شرى عبدالغنى: اكر آپ بيلت نهين مانتے هيں تو كيا بلت لانا چاهتے هيں ?

ं[श्री ग्रब्दुल ग्रनी: ग्रगर ग्राप बैलट नहीं मानते हैं तो क्या बुल्लट लाना चाहते हैं ?]

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You should not have a cross talk.

شرم، عبدالغنی: وائس چیر مین ماحب - میں نے کچھ کہا نہیں۔ انہوں نے بہت کچھ کہا - میں نے تو اتنا هی کہا که کانگریس هار گئی - بیلت تو ان کو پسند نہیں تھا بلت لانا چاھتے ھیں - میں نے تو بہی کہا -

ंशि धब्दुल ग्रनीः वाइस चेयर-मैन साहिब, मैंने कुछ कहा नहीं, उन्होंने बहुत कुछ कहा । मैंने तो इतना ही कहा कि कांग्रेस हार गई। बैलट तो उनको पसन्द नहीं था, बुल्लट लाना चाहते हैं। मैंने तो यही कहा ।

†[श्र**ी ग्राबिट ग्रली**ः शान से।]

شری عبدالغنی: کیا نان سینس ؟ آپ سے زیادہ نان سینس کوئی نہیں ۔ ۔

†[श्री ग्रब्दुल ग्रती: क्या नानसेन्स ? ग्रापसे ज्यादा नानसेन्स कोई नहीं है।]

† [] Hindi transliteration.

VICE-CHAIRMAN (Shri AKBAR ALI KHAN): Order, order.

SHRI ARJUN ARORA: All these references to the word 'nonsense' should be struck out. That word has been held to be not parliamentary.

THE VICE-CHAIRMAN (SHRI ARBAR ALI KHAN): I will see to it.

श्री गोडे मुराहरि: उपसभाध्यक्ष जी, करेल में जो प्राक्लेमेशन राष्ट्रपति की किया गया है मतलब केरल मै जनतंत्र का गला घोंटना है ग्रौर सिर्फ केरल में ही नहीं, हमें तो ऐसा लगता है कि केरल में सिर्फ शुरूत्रात हुई है ग्रीर यही चीज सारे हिन्द्स्तान में ग्रगले एलेक्शन के चलाएंगे, क्योंकि अभी जो कुछ भी दलील सरकार की श्रोर से दी गई है श्रौर जो वक्ता उनके समर्थक हैं उनकी स्रोर से जो कहा गया है उससे भी यह चीज साफ नहीं हुई है कि केरल में कोई ऐसी परिस्थिति बन गई थी कि केरल में जनतांत्रिक ढंग से सरकार नहीं बनाई जा सकती थी । ग्रगर वहां की पार्टी की स्थिति भी देखी जाय तो यह है कि लेफ्ट कम्यनिस्ट पार्टी जो सब से बड़ी पार्टी की तरह वहां जीती उसको एस० एस० पी० की स्रोर से देने की बात कही गई श्रौर कम्युनिस्ट पार्टी की श्रोर से भी उसको समर्थन प्राप्त था ग्रौर कुछ वहां पर ऐसे स्वतंत्र लोग थे जो उसका समर्थन करने को तैयार थे। बात ग्रलग है कि जो 29 ग्रादमी जेल में हैं उनको छोड़ा जाय या नहीं, पर वह तो सरकार के एक फैसला करने की बात थी ग्रौर मेरी राय में उनको मुक्त कर देना चाहिए था ताकि केरल मे एक जनतांत्रिक ढंग से सरकार बन सकती, लेकिन भ्रगर

वह जेल में भी रहते, फिर भी सरकार का यह कर्त्तव्य थाकि वहांजो ग्रसे-म्बली बन गईथी उसको बुलाते स्रौर ऐसी कोशिश करते कि एक जनतांत्रिक ढंग से सरकार बने । केरल कांग्रेस का मुस्लिम लीग के साथ हो रहा था उस पर भी गवर्नर साहिब को ध्यान देना था श्रौर ग्रगर वह ध्यान देते तो यह साफ था कि केरल कांग्रेस ग्रौर मुस्लिम लीग की जो सरकार वहां पर बनने वाली थी उसको न सिर्फ एस०एस० पी० का समर्थन प्राप्त होता वहां जो स्वतंत्र लोग श्रीर वे भी शायद पार्टियों के लोग हैं उसको ग्रपना समर्थन देते । ये सारी चीजें करने के बजाय पहले से ही इस चीज को तय करना कि वहांपर कोई जनतांत्रिक ढंग से सरकार नहीं हो सकती है, यह मेरे खयाल में एक द्धिकोण से किया गया राजनैतिक है भ्रौर जो सरकार*ें* पक्ष है *उ*सने वहां पर ग्रपना हाथ मजबूत रखने के लिए लागु किया । प्रसिडेंट रूल श्रौर कोई कारण दिखाई नहीं देता । हिन्दुस्तान में जहां जहां एसी है स्थिति उत्पन्न हुई उस पर हम ध्यान देंगे तो पाएंगे कि यह पहला ही मोका है जब इस तरह की चीज की गई है क्योंकि उडीसा में जब ऐसी एक परिस्थिति हो गई थी तो वहां कांग्रेस को पूरी छट दे दी गई **ग्रौर वहां के गवर्नर ने कांग्रे**स के नेता को बुला कर सरकार बनाने को कहा भ्रौर उन्होंने गणतंत्र परिषद् को साथ लेकर के वहां परसरकार बनाई । परिस्थिति में में जब मद्रास यनाइटेड डेमोक्रेटिक फंट बना था श्री प्रकाशम को बुलाकर यह कहा गया था कि सरकार बनाग्रो ग्रौर ऐसे बहुत से

दल थे जिनका समर्थन उन्होने प्राप्त किया ग्रीर सरकार बनाई। केरल के मसले को ही हम ले ले तो केरल मे जब पहले एक बार ऐसी परिस्थित हुई थी तब 19 म्रादमियो की एक पार्टी को, प्रजा सोशलिस्ट पार्टी को, उस वक्त एक माइनारिटी गवर्नमेंट फार्म करने के लिए गवर्नर साहिब ने बलाया स्रीर कई महीने तक वह सरकार चली रही । तो फिर क्या वजह है कि ग्रब जो परिस्थिति है उसमे ग्राज यह प्रेसिडेशल रूल लाग करने का एक फैसला सरकार करती है ? इससे यह साफ है कि सरकार नहीं चाहती है कि वहा पर कोई एसी सरकार बने जो काग्रेस विरोधी हो, या जो काग्रेस से निकले हए लोग हैं, जो केरल कांग्रेस मे है उनकी सरकार बने । ग्रसल मे यह काग्रेस को पसन्द नहीं ग्राता। कभी कभी तो मुझे ऐसा लगता है कि अगर कम्युनिस्टो की सरकार बन जाती तो शायद सरकार उसे मान लेती लेकिन जब केरल मे एक ऐसी परिस्थिति ग्रा गई कि केरल काग्रेस की सरकार बनने की स्थिति ग्रा गई तो फिर सरकार ने तय किया कि इसका तो मौका नही देना चाहिए क्योंकि ये कांग्रेस से निकले हए लोग है, इनसे बदला लेना था। यह भी कहा जाता है कि वहां की परिस्थिति ऐसी विषम हो गई थी कि जो स्नाफिशियल काग्रेस थी उसमे भी फुट पड़ने वाली थी ग्रौर ग्रगर एकाध दिन के लिए प्रेसिडेंशल प्रोक्लेमेशन नहीं होता तो शायद काग्रेस के कुछ लोग जाकर केरल कांग्रेस में शामिल हो जाते । तो ऐसी परिस्थित में एक राजनैतिक फैसला किया. अपनी पार्टी का वहां पर हित देख कर। पार्टी के लिए यह फॅसला किया ग्रौर प्रेसिडेशल रूल वहा पर लागू किया।

इस सारी चीज को देखते हुए हमे तो लगता है कि हिन्द्स्तान मे जनतव तो काग्रेस के हाथ मे कुछ पनपेगा नही स्रौर हमे खतरा लगता है कि यह जनतंत्र को पनपने नहीं देगे। जब तक कि जनताविक ढंग से कांग्रेस की विजय नहीं होती है कांग्रेस की सरकार नहीं बनती है तब तक

जनतंत्र के लिए यह कोई कुछ करने वाले नही है ग्रीर ग्रगर मौका मिले तो जनतंत्र का गला भी घोट देगे। तो यह तो साफ हो गया। श्रीर जो छोटे मोटे मसले है उनको भी ग्राप देखें तो राजस्थान मे दो बाई-एलेक्शंस होने वाले थे भ्रौर जहा पर काग्रेस को जीतना था उसको तो बहत जल्दी से करा लिया लेकिन जहा काग्रेस को जीतने की सम्भावना कम दीखती थी उसको स्रभी पोस्टपोन किया जा रहा है, न जाने क्यो। तो यह सारी चीज को देखते हए हमे तो ऐसा लगता है कि काग्रेस के हाथ मे जनतंत्र. . . .

SHRI M. P. BHARGAVA (Uttar Pradesh): On a point of clarification. May I ask from the hon. Member which is the seat that he is referring to in Rajasthan?

SHRI A. B. VAJPAYEE: Nauhar Assembly seat. The polling was to take place on the 16th May but the election has been postponed any rhyme or reason.

ी गोडे मुराहरि: एक ग्रौर चीज यह कहना चाहंगा कि केरल मे यह कहना कि वहां पर एलेक्शन होने के बाद ग्रसेम्बली को डिजाल्व किया जा सकता है मेरे खयाल मे यह गलत है क्योंकि जब तक कि स्रसेम्बली की वहा पर बैठक नहीं बलाई जाती ग्रोर जब तक वहा के मेम्बर्स म्रोथ नहीं लेते तब तक म्रसेम्बली को डिजाल्व करने का कोई सवाल ही नही होता । मै यह मानता हं कि जो पीपुल्स रिप्रेजेटेशन एक्ट हॅं उसमे कोई ऐसा क्लाज है जिससे यह कहा जाता है कि जिस दिन गजट में नोटिफिकेशन हो जाता है उसी दिन ग्रसेम्बली कास्टीट्युट हो जाती है लेकिन पीपूल्स रिप्रेजेटेशन एक्ट कभी कास्टीट्यशन को स्रोवरराइड नहीं कर सकता ग्रौर मेरा तो यह कहना है कि कास्टीटयशन के मताबिक जब तक कि ग्रसेम्बली बुलाई नहीं. जाती, जब तक ग्रसेम्बली समन नहीं की जाती, बैठती नहीं, जब तक ग्रसेम्बली मीट नहीं करती तब तक डिज़ोल्युशन का कोई सवाल ही नहीं Proclamation in relation to State of Kerala and

[अ। गोडे मुगहरि]

होता । क्योंकि पहले जब तक ग्रमेम्बली होने वाली थी स्थिति पैदा नहीं होती तब तक डिजोल्यणन का सवाल पैदा नही होता ग्रोर यह चीज एक दूसरे की सप्ली-मेन्टरी है। जिस दिन असेम्बली की बैठक भ्राप करेगे उसी दिन असेम्बली के डिजोल्यूशन का सवाल उठ सकता है, लेकिन ग्रसेम्बली की बैठक तो हुई ही नही, उसके पहले डिजोल्यशन का सवाल ही पैदा नही होता है श्रीर न इस तरह की बात हमने कभी देखी है । हमने जनतज्ञ मे इस तरह कभी होते नही देखा ग्रोर न इस तरह की बात की जा सकती है। वहा जो एम० एल० ए० इलैंक्ट हए है वे भ्राज भी. सरकार के प्रोक्लेमेशन के बाद भी एम० एल० ए० है ग्रौर ग्रसेम्बली की मीटिंग ग्रगर बुलाई जाय तो बैठ सकते है। लेकिन मै यहा पर यह कहना चाहता ह कि ग्रगर सरकार जनतन्न पर विश्वास करना चाहती है, तो उसे फिर से वहा इलैक्शन कराना चाहिये श्रौर देखना चाहिये कि उसकी परिस्थित क्या है। मै तो चेतावनी देना चाहता ह कि ग्रगर सरकार वहा इलैक्शन करायेगी तो कोई एक श्रपोजीशन पार्टी जीतेगी जो वहा पर सरकार बना सके ग्रौर साथ ही साथ काग्रेम का वहा बिल्कुल ही सफाया हो जायेगा ।

Shri ABID ALI: I do not know to whom the hon. Member who has spoken has given the warning If according to him Congress would be defeated, if elections are held, then he should be happy. He $i_{\rm S}$ telling us perhaps that we should fail so that they may be in a majority. Now if that $i_{\rm S}$ the intention . . .

SHRI G. MURAHARI: I only want to get the Congress defeated. Have elections and face the consequences. (Delegation of Powers)

Bill, 1965

Shri ABID ALI: So you warned us,

SHRI ABID ALI: So you warned us, not challenged us.

With regard to the one seat in Rajasthan that he mentioned, the Election Commission—which, everybody knows, is an independent organisation—decides with regard to elections, not the Government, that is a very happy augury in our country and everybody should be satisfied with that position.

Now he said, Sir, that the Congress Party was not willing to have a 'Kerala Congress' Government in that State Why he should think so is not understandable. We tolerated the Government of the Communists in that State, certainly the Kerala Congress people are our brothers; till recently they were with us, and because of certain differences left the Congress organisation how could they be less acceptable than the Communists? Everybody knows that in India we have had so many non-Congress Governments, in some States like PEPSU, Orissa, Kerala itself, and so on Whenever people choose to have a particular party Government, they return the party particular in The Congress has been majority very much amenable to that situation. But in the case of Kerala the voters did not give majority to any particular party. So there was no alternative left for this Government except to take the action they have taken, and every sensible person in the country has given support to that line of action taken by the Congress Government.

Then Shri Dahyabhai Patel said that the Communists should have been released Now they were arrested because of their planning in a big way for a sabotage in this country for the benefit of the Chinese. They were not arrested for any local matter of minor importance so that,

after the elections, the Government could have considered their release were arrested not merely because of their particular attitude, not even for their objectionable resolutions and statements and proclamations, but they were arrested when they actually entered the field of action, when they wanted to organise guerilla warfare, wanted to organise sabotage, wanted to break bridges and wanted to do all that they could for the benefit of aggressor China Certainly, in such a situation. Government would have been a Government of traitors if it would have agreed to any suggestion of that kind, agreed to release those people because some misguided voters thought that such people should get elected to the Assembly in Kerala How are the two things connected, their election there, and the reasons for which they were arrested, reasons which still exist, not only in the former form but in a more serious form? Of course at that time there was no aggression by Pakistan But the Chinese were planning a move to which those p∈ople were a party They were all interlinked, Chinese aggression Pakistani aggression; I need not say more on that question I would urge the Government not to be bullied by such demands in the name of democracy Democracy has to be protected; Government should always be pared to take any action in interests of democracy, in the interests of preservation of the security and integrity of the country, and not go by these slogans and fear, because a few people are arrested. or a few MLAs or MPs are arrested, whoever he is who is arrested and because some people get angry over it and shout that democracy will be finished Democracy is not going to be finished

These are the people who want to finish democracy and if Government submits to their way of thinking and to their bullying, then certainly

democracy will be in danger Therefore, I request the Government to be very alert and alive to the requirements for preserving democracy Democracy is not to be played that with 1n way Swatantra Party had one member there and that member also was willing to join the Kerala Congress The hon Member said that if this proclamation had not been issued, then within a day or two the Kerala Congress would have been willing to form a Government Unfortunately, the non Member himself is not in possession of the correct facts I would not say that knowingly he has made that statement I can only say that he is not in possession of the correct position. Therefore. has made he statement So far as the Congress is concerned, they have accepted the democratic Constitution on secular lines There was at that time no other party and the Congress could have had then and now a rule of its own. But the Congress preferred, soon after independence as soon it was possible to do so, to proclaim a Constitution which it has given to the country and for which always this country will be obliged All that the Congress has done and is doing is to strengthen democracy If the Congress wanted a rule of its own, then why did it establish this Election Commission? Why have this system of election which has been seen by everybody, independent persons coming from various parts of the world? They have said that our country has a high standard of elections and democracy There is secrecy The husband may vote for the Congress and the wife may vote another party Nobody would for know for whom who voted and they can remain a happy couple The election is not something to create trouble in the house or in domestic life or in business life

Thank you very much, Mr Vice-Chairman, for giving me this time Again I would request the Govern-

Kerala State Legislature 1712 (Delegation of Powers) Bill. 1965

relation to State of Kerala and

[Shri Abid Ali]

ment to be very much alert and responsible for meeting the requirements of the Constitution democratic life of the country.

Thank you.

श्री जगत नारायण (पजाब) चेयरमैन महोदय, स्रभी श्री स्राबिद सली जी ने भादरा बाई-इलेक्शन के सिलसिले मे कहा कि वह तो इलेक्शन कमीशन ने सम्पेड किया है। मै उनकी वाक फियत मे यह इजाफा करना चाहता ह कि इलेक्शन कमीशन ने वह जो इलेक्शन सम्पेड किया है, जैसी कि मेरा इत्तिला है, वह इसलिए सस्पेड किया है कि हाम मिनिस्ट्री ने यह कहा है कि हम पुलिस नहीं दे सकते इलेक्शन करवाने के लिये। इससे ग्रागे की बात मेरी भाई समझ खे कि इलेकशन कमिशन ने । र गर ग्राडर नही दिया, होम मिनिस्टी के कहने पर उन्होने यह मार्डर उथ्य किया है। म्राज सुबह ही इमारे डिफेस मिनिस्टर साहिब यहा कह रहें थे कि हमें बोर्डर पर पेटोल करने के लिये मिलिट्री की जरूरत नहीं है, वहा पी० श्रार० पी० के जवान पेट्रोल कर सकते है ग्रौर सारे हमारे बार्डर मजबत है। मगर आज ही उनके बयान के बाद हमने यह सूना कि भादरा इलेक्शन को सस्पेड कर दिया गया है. सिर्फ यह कह करके कि वहा राजस्थान मे इमर्जेसी है ग्रौर हम वहा पर पुलिस तैनात नहीं कर सकते इलेक्शन करवाने के लिये। वहा पर इलेक्शन पास्टपोन करने की यह वजह है मौर यह कहा तक दुरून है, यह म्राप वाइस चेयरमैन साहिब, समझ सकते हैं ।

वाइस चेयरमैन महोदय, मझे 1952 मे स्वर्गीय पडित नेहरू के साथ इलेक्शन मे जाने का मौका मिला था। उस जनरल इलेक्शन मे जो तकरीरे उन्होने

की, उन तकरीरो मे वाग्रेस राज्य की ग्रच्छाइपो को बयान करते हए वे एक फिकरा यह भी कहा करते थे कि एशिया मे हिन्दुस्तान ही एक ऐसा देश है जिसमे डिमोकेमी पनप सकी है ग्रोर डिमाकेनी का तजर्बा पूरा सफल हुया है। मगर आज जिस दग पर केरल मे डिमोकेपी का खुन किया गया है, वह श्रापके सामने ही है।

AN HON MEMBER What is this?

श्री जगत मारायण What is this, श्राप ऐसा ही कह सकते है। वहा पर लोगो ने बाकायदा लाखो रुपया खर्च किया, चने जाकर ग्राये, ग्रौर ग्राकर उनको एक दिन बैठने का मौका भी नही दिया गया। उनको इसका मौका नहीं दिया गया कि वह माकर. शपथ लेकर, एक दिन हाउस मे बैठ सके, जिसके लिये उन्होने हजारो भौर लाखो रुपया खर्च किया । फिर यह कहना कि कुछ बात नहीं है, बात बहत बड़ी है एक तरफ तो ग्राप कह सकते है कि हम डिमोक्रेपी के रखवाले हैं, हम डिमोकेसी को पनपते देखना चाहते हैं ग्रौर दूसरी तरफ ग्राप डिमोकेसी को इस तरह से खत्म करते हैं भ्रोर वह भी सिर्फ एक आदमी के कहने पर कि अगर ग्राप मझे वहा गवर्नर बना कर भेजें, तो मैं वहातभी जासकताह जब वहाप्रेसिडेट्स रूल हो ग्रौर ऐसा होने पर ही वे वहा गये। इससे पहले उन्होंने "हा" नहीं की जाने की। वे बाकायदा सेट्ल हाल मे यह कहते रहे कि मैं उस दिन वहा जाऊगा जिस दिन प्रेसिडेटस रूल हो जायेगा । जब वहा प्रसिडेट्स रूल हुन्ना, उसके बाद ही वे वहा गये ।

मैं यह कहना चाहता हू कि प्रेसिडेट्स रूल हमेशा काग्रेस ने अपने फायदे के लिये ही किया है। मुझे भी पजाब मे प्रेसिडेट्स रूल मे रहने का मौका मिला है। प्रेसिडेट्स रूल पजाब मे उस वक्त लागु किया गया था of Kerala and

जब कि वहा काग्रेमी स्रापस मे लडे पडे थे ग्रौर यह खदशा पैदा हो गया था सेंटर को कि कही डाक्टर भागव बगावत करके पजाब मे ग्रपनी वजारत न बना लें। उस वक्त उन्होने डा० भागव को यह हक्म दिया कि वे अपनी वजारत न बनाये । इसके साथ साथ उन्होने सरदार प्रताप सिंह कैरो ग्रौर श्री सच्चर को यह हुक्म दिया कि ग्रगर गवर्नर स्रापको बलाय, तो स्रापको गवर्नर को यह कहना है कि हम वजारत नही बना सकते हैं । लेकिन उस वक्त वहा काग्रेस की वजारत बन सकती थी क्योंकि उस वक्त भ्रपाजीशन के सिर्फ दस मेम्बर थे। इसके षावजद वहा पर वजारत नही बनाने दी गई, इमलिए कि काग्रेसी ग्रापस मे उलझे हए थे, काग्रेसी भ्रापस मे लड रहेथे। उन्होने वहा पर गवर्नर रूल लाग किया । मै उस वक्त काग्रेस मे ही था श्रीर मैंने बहुत मुखालफत की थी कि वहा पर गवर्नर का रूल नही होना चाहिये, मगर वह लागु किया गया। इमे गवर्नर रूल का बहुत बुरा तजुर्बा है भौर हमने यह देखा है कि गर्वनर रूल जहा जहा लाग् किया गया है, वह काग्रेस ने ग्रपने फायदे के लिये लागु किया है। पेप्सु मे नान काग्रेस वजारत चल रही थी ग्रौर वहा पर भी गवर्नर रूल लागु किया गया था। पजाब मे काग्रेस वजारत चल रही थी, लेकिन वहा पर भी गवर्नर रूल लाग किया गया इस डर से कि वहा के काग्रेसी बगावत कर जायेगे । इसी तरह से ब्रान्ध्र मे दो दफा गवर्नर रूल लागु किया गया क्योकि वहा काग्रेस हकुमत चल नही सकी । यह है डिमोकेसी का खुन, जो मेरे भाई कहते है कि ग्राप ऐसा क्यो कहते हैं कि डिमोकेसी का खुन किया जा रहा है।

वाइस चेयरमैन महोदय, मैं भ्रापकी खिदमत मे यह भी ग्रर्ज करना चाहता ह कि गवर्नर रूल का तजुर्बाहमे बडा बिटर है। जब पजाब में गवर्नर रूल हमा था,

तो उस वक्त मैं पजाब प्रदेश काग्रेस का जैनरल सेकेटरी था । वहा सन 1955 मे गवर्नर रूल लागु हमा था । उस वक्त हालत यह थी पजाब की कि वहा पर प्रैक्टिक्ली साराही भ्राफिसर्स का रूल था माफिसर्स की हकमत चलती थी। जो हमारे गवर्नर थे, वे म्राई० सी० एस० थे ग्रीर उनके सारे ग्राफिसमं की हालत यह हो गई थी कि वहा पर फिर पजाब प्रदेश काग्रेस को यह नारा लगाना पड़ा कि 90 फी सदी जो स्राफिसर हैं, वे बेईमान हैं, करण्ट है भ्रोर जब तक उनको दूर नहीं करेगे, जब तक उनको बदलेगे नही, तब तक वहा काग्रस जीत नहीं सकती । यह नारा, जब सरदार प्रताप सिंह कैरो पजाब प्रदेश काग्रेस के प्रधान थे. तब लगाया गया था । काग्रेस मे वहा 126 में से 89 सीटे जीती थी सिफं इस नारे को लगाकर कि ये ग्राफिसर जो है, ये करप्ट है ग्रौर इस तरह वहा पर काग्रेस कामयाब हई थी

मैं ग्रापकी खिदमत मे, वाइसचेयरमैन महोदय, यह कहना चाहता ह कि यह जो प्रेसिडेंट्स रूल होता है, इसमे यहा पर प्रेसिडेट साहिब को क्या मालुम हेता है कि वहा क्या हो रहा है। मेरे भाई कह रहे थे कि यह भी डिमोकेटिक रूल है ग्रौर केरल मे भी डिमोक्रसी चल रही है। लेकिन प्रेसिडेट साहिब को पता नहीं होता है कि वहा पर गवर्नर क्या कर रहे हैं, गवर्नर के एग्जि-क्यटिव ग्राफिसर क्या कर रहे है ग्रॅर ग्रब वहा क्या हालत है। वहा पर भ्रब जो मौजूदा गवर्नर है, वे वहा चक्कर लगारहे हैं सारे केरल का इस लिये कि जब वहा नये इलेक्शस हो, तो उनमे काग्रेस पावर मे ग्राजाये। वे जा जा कर लोगों से यह कहते हैं कि मैं यह कर इगा, मैं वह कर दुगा । लेकिन भाज वहा हाल क्या है ? पिछले साल मई के महीरे मे वहा पर एक किलो राइस की कीमत ६ ग्राने थी ग्रीर ग्राज के ल

श्रिः जगत नारायरा। में एक जिलो राइस इंड ग्रीर पोने दो रुपये में मिलता है। तो केरल मे म्राज फड सिच्यएशन की यह हालत है भौर वहा के गवर्नर वहा चक्कर लगा रहे है. तमाम किस्म के बायदे कर रहे है कि मैं यह कर इगा, मैं वह कर दगा। वेक्या कर सको है, यह मझे मालम नही है, लेकिन मझे इतना मालूम है कि वे जब यहा पर फड मिनिस्टर थे, तब वे कामयाब नहीं हो सके । इसलिये यह कहना कि प्रेसिडेंट रूल यहा से चलता है, हमारे जो राष्ट्रपति यहां बैठे हए है. उनको क्या पता है कि वहा कैसा रूल चलता है । वहां रूल चलता है अफसरां का, वहा रूल चलता है ने करणाही का। जो ग्रंग्रेजो के जमाने की नौकरशाही चली भ्रा रही है, उसकी हक् मत चलती है। जब वहा कोई वजारत बन जाती है, तो चाहे वह कम्यनिस्टो की हो, चाहे प्रजा सोशलिस्ट पार्टी की हो, चाहे काग्रेस की हो, लोग उनके पास जाते है ग्रोर जा करके उनसे ग्रपना रोना रोते हैं भ्रौर वे लोग उनकी बातें सुनते है।

मेरे भाई ने कहा ग्रौर हमारे वजीर साहब ने भी कहा कि साहिब, हम वहा कैसे किसी की वजारत बना दे, वहा किसी की मेजारिटी नही थी। मै उनसे कहना चाहता हं कि थानपिल्लई साहब को उन्होंने दो दफा वहा वजारत वमाने की इजाजत द . जो कि प्रजा सोशलिस्ट पार्टी के लोडर थे, जब कि एक दफा उनके साथ 8 मेम्बर थे ग्रीर एक दफा उनके साथ सिर्फ 12 मेम्बर थे । उनके साथ ग्रकसरियत नहीं थी, फिर भी उनको दो दफा वजारत बनाने की इजाजत दी गई ग्रोर काग्रेस ने उनकी मदद की । इसी तरह से बागी काग्रेसियों ने कहा था कि ग्राप वजारत बना लीजिये. हम आपकी मदद करने को तैयार है या हमे बनाने दीजिये श्रीर श्राप हमारी मदद कीजिये, से किन ग्रापने ऐसा नहीं होने दिया । ग्राज इमर्जेंसी का रोना रोया जाता है ग्रोर ग्राज इमर्जेंसी के नाम पर ग्राप तमाम पार्टीज को इकट्ठा कर रहे हैं, तो क्या ग्राप ग्रपने वागी कांग्रेसियों को इकट्ठा नहीं कर सकते थे ग्रीर पबलिक के नमाइन्दों का रूल नहीं कायम कर सकते थे श्राज ग्राप चाहे जो करें, लेकिन ग्राप यह याद रखिये कि ग्रभी ग्राप इस डिमोक्रेमी को खत्म कर रहे हैं, पर ऐसा वक्त ग्रायेगा जब ऐसे लोग उठेगे जो ग्रापको खत्म करेगे, चाहे डिमोक्रेट बन कर के ग्रायें, चाहे डिक्टेटर बन कर के ग्रायें, चाहे कुछ बन कर के ग्रायें। यह खतरा ग्रापको महसूस करना चाहिये।

SHRI EBRAHIM SULAIMAN SAIT (Kerala): Mr. Vice-Chairman, such strange things have happened and unprecedented developments have taken place in Kerala which have no parallel in any democratic country anywhere in this world. You know, Sir, that the elected members of the Assembly in Kerala never saw the Assembly hall. You also know. that the Constituted Assembly never summoned in Kerala. You also know, Sir, that those people themselves the protectors of democracy became murderers of democracy in the State of Kerala. You also know, that these people who claim to be the guardians of the Constitution played a fraud the Constitution in this country. Now, Sir, the Minister has come forward approval of this here, seeking the House of all this and asking House to accept that Proclamation of the President by which the Assembly in Kerala was dissolved and President's rule was promulgated. Sir, I fail to understand how it is possible for any sensible person approval to such a Proclamation. You all know . . .

SHRIMATI DEVAKI GOPIDAS: Which provision of the Constitution makes it imperative that the Assembly should be convened?

Kerala State Legislature 1718 (Delegation of Powers)
Bill, 1965

SHRI EBRAHIM SULAIMAN SAIT: I am coming to that. Be patient. You have never stated the provision of the Constitution by which you could dissolve the Assembly. You must understand that the Assembly can be dissolved only when there is a break-down of the Constitution. A break-down of the Constitution cannot arise if the Assembly is not summoned and no party leader is given any chance to form a ministry and face the Assembly. Once the party leader is given the chance to form a ministry and face the Legislature and in case he fails to get a vote of confidence, in favour of the ministry, then alone there can be break-down of the Constitution and only then can President's rule be proclaimed in that State. That is the constitutional position.

SHRI JOSEPH MATHEN: Is that your opinion or is this proved by facts?

SHRI EBRAHIM SULAIMAN SAIT: That is not my opinion alone. It is the opinion of constitutional experts, greater than Mr. Joseph Mathen or Mr. Gurupada Swamy who know facts and are experienced. It is the opinion of Mr. Santhanam, who has been Lt.-Governor of Madhya Pradesh. In the "Hindustan Times" of 9th March, he has said—I am quoting his words:

"It is foolish to run to the conclusion that President's rule is the only alternative".

All my friends on the Congress benches say that the only alternative in Kerala was President's rule. But my friend, Mr. Santhanam, a senior Congressman, says that it is foolish to run to the conclusion that President's rule was the only alternative. I do not say who is foolish and who is not but this is what Mr. Santhanam, the ex-Lt. Governor, says. He says further:

"If every time there is no majority President's rule is to become automatic, the Constitution must be deemed to have broken down then all those who are against democracy will rejoice."

When I see my friends on the Congress benches rejoicing I feel that they are really against democracy and believe in and want autocracy in this country. They do not like democracy to exist in the This morning the hon. Minister gave out the party position that existed in Kerala after the recent mid-term elections. No doubt, the Left Communists had a majority as the single largest party but with twentynine of their members under detention they could not form the government even with any alliance. Then there was the official Congress Party which refused to form the Government but said that it would remain as a constitutional opposition. Then the right step would have been to give chance Kerala Congress-Muslim the League alliance which had a strength of thirtyseven, in an assembly of 133 and was the second largest party. This would have been a minority Government but such instances there and such precedents are there other provinces Kerala and minority Government was allowed to rule. This Kerala Congress-Muslim League Government, would defeated only if been have Communists and the official Left Congress had joined hands. Otherwise, there was no possibility at all for Congress-Muslim League Kerala be defeated. to Government do not know whether the Congress would have gone to that extent and joined the Left Communists whom it has put behind the bars for purposes of defeating this Government formed by the Kerala Congress and the Muslim League. Therefore government would have functioned and would have given Kerala a demo[Shri Ebrahim Sulaiman Sait.] cratic set-up, and would have continued.

SHRI PALAT KUNHI KOYA (Kerala): That is why you did not get that chance.

SHRI EBRAHIM SULAIMAN SAIT Mr. Sankar, the ex-Chief Minister of Kerala, has been defeated this time and twice before also he was defeated. Only once he won the election in his life-time and that was with the support of the Muslim League. This time, after he was defeated in the mid-term elections, he said that President's rule was the only alternative in Kerala. The President the All India Congress Committee. Mr. Kamraj, the man who always has the solution of "Parkkalam", for every problem, and who is famous for this saying, said that only the Congress could form a stable Government in Kerala and no other party Therefore, he never wanted any other Government to be formed which would be stable in Kerala and thus disprove his assertion. All those facts go to prove that there was a pre-conceived, what shall I say conspiracy not to allow any non-Congress Government to be formed in Kerala. Shri Sri Prakasa, former Governor of Madras Bombay, in an article published in the "Free Press Journal" on the 7th February says as follows, which is worth mentioning here. He said in his article:

"In a constitution like ours, we must be prepared for State legislatures being of a political complexion different to that of the Centre and if the Centre is always determined to have its own way, whether it is the Congress or the Communist we would be guilty of not working the constitution in the spirit in which it was framed"

I charge the present Central administration with not working the constitution in the spirit in which it was framed. It has committed a fraud against the country, against the people and against the constitution. In the coming elections, the people of Kerala are going to give a verdict completely against them and they will learn a lesson then

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Prime Minister will make a statement on the latest situation on the Kutch-Sind Border at 5-30 P.M.

श्री प्यारे लाल कूरील 'तालिब': (उत्तर श्रीमान, हमे इस देश के ग्रन्दर कुछ डेमोकेटिक ट्रेडीशन्स ग्रगर बनानी है ग्रीर रूल ग्राफ ला को कायम करना है, ये दो बनियादी बातें है जो हम कहने जा रहे है। जिस वक्त चनाव हुम्रा उस वक्त सारा देश यह जानता था कि जिन कम्युनिस्टो को गिरफ्तार किया गया है वे प्रो-चाईनीज है ग्रौर उन पर कुछ ग्रौर किस्म के इल्जामात भी थे । इसके बाद चुनाव हम्रा, लाखो रुपये खर्च हए ग्रीर फिर जनता ने उन कम्यनिस्टो को इलेक्ट किया जो कि जैल के ग्रन्दर थे। ग्राफ्टर ग्राल जम्हरित है, जनतव है । भ्रगर भ्राज जनता चाहती है कि हम कम्युनिस्ट्स को चने, देश के ग्रन्दर कम्युनिस्ट हुकुमत बने तो क्या किसी को हक हो सकता है कि उसके खिलाफ श्रावाज उठाये ? डिमोक्रेसी, जम्हरियत का मतलब यह है कि जनता जैसी हुकूमत चाहती है वैक्षी हकुमत बननी चाहिये । इन तमाम इल्जामात के बावजुद जनता ने उन कम्युनिस्टो को इलेक्ट किया । उनके इलेक्ट हाने के वाद हमको एक डिमोकेटिक टेडीशन कायम करनी है। हमारी जम्हरी हकुमत को उन तमाम कम्युनिस्टो को रिहा करना चाहिये था जिनको जनता ने चुना श्रीर यह जानते हए चुना कि उनके ऊपर इल्जामात थे स्रौर

of Kerala and

Bill, 1965

यह जानते हुए कि वह जेल में हैं, वे अपना प्रोपेगन्डा नहीं कर सके, इन तमाम बातों के बावजूद जनता ने उनको चना, लेकिन फिर भी हमारी हुकूमत ने उन्हें काम नही करने दिया । मैं मानता हुं कि गवर्नमेंट के पास कुछ इल्जामात होंगे। इसके बारे में रूल ग्राफ लाक्या कहता है ? अगर आप चाहते हैं कि रूल आफ ला देश के अन्दर कायम रहे तो इनके खिलाफ जो इल्जामात हैं उनमें एक्जीक्युटिव इन्टरफियर करने की कोई जरूरत नहीं. जुडिशियरी को म्राना चाहिए । म्रदालत में उन पर मुकदमा चलाया जाए, ब्रदालत देखे कि वह कुसूरवार हैं या नहीं। एक्जीक्युटिव का कोई राइट नहीं है ग्रीर खास तौर पर जब जनता उनको चुन कर भेजती है। स्राज मैं दावे से कहता हूं कि अगर कम्युनिस्टों को रिहा कर दिया जाता तो हकुमत बनती, कम्युनिस्टों को हकुमत बनती श्रीर हमें कोई हक नहीं है कि इसके खिलाफ हम कोई कदम उठाएं या उसको न बनने दें। उनको रिहा न करके हमने रूल ग्राफ ला का खून किया है ग्रीर खासतौर पर जनता की इच्छा पर कुठाराघात किया है। जो जनता चाहती थी वह नहीं हुम्रा भौर इतना खर्च करने के बावजूद हमारा ग्रगर यह एटी-ट्युड रहता है-जबिक हम चाहते हैं कि जनता की हुकुमत बने-चुनाव करने की क्या म्राव-श्यकता थी । चुनाव इसलिए किया गया कि हम जनता की हकुमत बनाएं श्रौर जब जनता ंने उनको चना तो उनको रिहा नहीं किया गया, उन्हें मौका नहीं दिया गया । यह भी जाने दीजिए। कांग्रेस के लिए क्या दिक्कत थी रास्ते में ? कांग्रेस ने मेरे ख्याल में 36 सीटें हासिल कीं । कर्ष्यिस ग्राज ग्रपोजीशन से मिलने का इरादा रखती है। म्राज कांग्रेस यह कहती है कि अपोजीशन पार्टियों को भी हमारी मदद । हमारी म्राइडियोलाजी करनी चाहिए फर्क है, लेकिन केरल डिफर करती है, की रिबल कांग्रेस से उनका क्या फर्क क्या यह म्रापसी लड़ाई नही

थी ? क्या उसको मिलाया नहीं सकता था ? बड़ी भ्रासानी से किया जा सकता था । ग्रगर ग्राप चाहते हैं कि हम डेमोक्रेसी कायम रखें इस देश के अन्दर तो क्या गवर्नर खामोशी से देखता रहेगा ? उसका केबीनेट बनाने में एक्टिव पार्टीसिपेशन होना चाहिए। ही इज दि हेड ग्राफ दि स्टेट । उसको कुछ न कुछ कार्यवाही करनी चाहिए जिससे जनता की हुकुमत वहां बन सके । ग्राखिर माइनारिटी गवर्नमेंट भी जम्हरी हक्मत होती है । माइनारिटी गवर्नमेंट, कोए-लिशन गवर्नमेंट एक जम्हरी हक्मत है। ग्रगर कोएलिशन गवर्नमेंट बनती है तो बनानी चाहिए। हिन्दुस्तान के लिये तो कहा जाता है कि यह एक कान्टिनेंट है, यहां मुख्तलिफ जबानें हैं, मुख्तलिफ इंटरेस्ट्स हैं, मुख्तलिफ फिरके हैं। हिन्दुस्तान जो एक बहुत ग्रच्छा देश है जहां पर कि कोएलिशन गवर्नमेंट बनाई जाए जहां पर कि नेशनलिस्ट गवर्नमेंट बनाई जाय । तमाम पार्टियों की सलाह से गवर्नमेंट बनाने का यह ट्रेडिशन हमें ग्राइन्दा के लिए कायम करना है। क्या यह मुमिकन है कि ग्राइन्दा चुनाव में कांग्रेस हर एक स्टेट में बरसरे इक्त-दार होगी ? क्या यह हकीकत नहीं है कि बहुत सी स्टेटों के ग्रन्दर बहुत सी पार्टियों के ग्रादमी चने जाएंगे ग्रीर हो सकता है कि किसी पार्टी की अक्सरियत न हो, हो सकता है कि बहुत सी माइनारिटीज श्रौर बहुत से इंटरेस्ट्स के ग्रादमी वहां पहंचें । उस वक्त ग्राप क्या करेंगे ग्रगर ग्रभी से ग्राप इस चीज को नहीं देखते हैं. अगर अभी से टेडिशंस कायम नहीं करते हैं। अगर हम कोएलिशन गवर्नमेंट बना सकते हैं तो उसे बनाना चाहिए, मिनिमम प्रोग्राम से या जिस तरह से भी हो सके उसको ट्रायल देने की जरूरत है। यह ऐसा देश है जिसके अन्दर मख्तलिफ किस्म के ग्रौर मुख्तलिफ खयाल के लोग हैं, मुख्तलिफ जमातें हैं, मुख्तलिफ मजहब ग्रौर फिरके हैं, मुख्तलिफ इंटरेस्ट्स है । तो इन तमाम बातों को नजर में रखते हुए क्या यह मुमिकन नहीं है कि यहा कोएलिशन गवर्नमेंट श्री प्यारे लाल क्रील 'तालिब']

बनाते ? मगर इसके लिए कोई कोशिश नही की गई और इस बात की कोई परवाह नहीं की गई कि इतना रुपया खर्च करने के बाद वहां जनता की गवर्नमेट बनने दें। मैं खास तौर पर कहता हं कि ग्राइन्दा के लिए ऐसा होने जा रहा है। कांग्रेस यह समझ ले कि बहुत सी स्टेट्स ऐसी होंगी जहां पर कि उनकी ग्रक-सरियत नही आएगी, जहां पर कि मुख्तलिफ पार्टिया ग्रपने नुमाइन्दे चुनने में कामयाब होंगी। जनता के सब का पैमाना भर गया है, जनता ज्यादा देर तक यह बर्दाश्त नही कर सकती है कि एक ही पार्टी की हकुमत कायम रहे। 17, 18 साल से एक पार्टी की हक्मत कायम है। भ्राज जनता यह समझ रही है, ध्राप हमें बुरा भला कहें, कुछ कहा करें, but try to read the writing on the wallary समझने की कोशिश कीजिए। इसी में स्रापकी बेहतरी है, देश की बेहतरी है ग्रीर इसी में जम्हरियत की, जनतन्त्र की बेहतरी है कि ग्राप इस चीज़ को समझें कि ऐसा होने जा रहा है। ग्राप ग्रपने रवैये को बदलें, ग्रपने तरीके को बदलें ग्रौर जिस तरीके से ग्राप सोचते हैं उस तरीके को बदलें।

SHRI JOSEPH MATHEN: What is your party's strength in this House?

SHRI P. L. KUREEL URF TALIB:
That does not matter. वह तो
हमारी बदिकस्मती है कि देण की जनता ग्रनपढ़ है, देश की जनता जानती नहीं है कि हम
किसको वोट दे रहे है, किस पार्टी को दे रहे
हैं, किन उसूलों को दे रहे है। ग्राप उनकी
बेइल्मी का फायदा उठा रहे है। यह हमारे
ऊपर कर्स है। ग्राज केरल मे काग्रेस बरसरे
इक्तदार नहीं है, क्यों, इसलिए कि वहां के
लोग पढ़े लिखे है। जहा जहां पढ़े लिखे लोग हैं,

जहा जहां लिट्रेसी का परसेंटेज ज्यादा है वहा वहा कांग्रेस हारेगी, जहां पर पढे लिखे लोग है, जहा सियासी बेदारी है वहा पर काग्रेस ब्री तरह से शिकस्त पाएगी। अभी लोग समझ नही पाए हैं कि जम्हरियत में उनका क्या तरीका होना चाहिए, ग्रभी वह जानते नहीं हैं कि उनके बोट की क्या कीमत है। उनके बोट दो दो रुपए मे बिकते हैं, मामुली चीजो पर बिकते हैं, उनको पैसे से खरीदा जाता है, पैसे से हकुमतें बनती है, पैसे से ब्रादमी चने जाते है। यह हकीकत है। ग्राप सीने पर हाथ रख कर सोचें। ग्राज जितने लोग ग्राते हैं वे कितना पैसा खर्च करके ग्राते हैं। कितने शर्म की बात है, कोई दयानतदार ग्रादमी. म्राडिनरी मीस का म्रादमी लेजिस्लेचर्स में. पार्लियामेट मे नही भ्रा सकता । कितने शर्म की बात है। इस चीज़ को खत्म करने की जरूरत है। क्या हो रहा है देश के ग्रन्दर ? क्या यह मुनासिब है कि हम इस चीज को बर्दाश्त करते रहें ?

मैं एक सच्चे दिल से भ्रापके जरिए से हिलग पार्टी से दरख्वास्त करूंगा कि वह तमाम बातों को समझे और समझने के बाद यह कोशिश करे कि इस जम्हूरियत का गला न घोटे और जो जम्हूरी ट्रेडीशन हम कायम रखना चाहते हैं जो रूल ग्राफ ला हम कायम रखना चाहते हैं वह कायम रहे। वह पार्टी से कही ज्यादा देश को समझें। इससे ज्यादा न कहते हुए मैं भ्रापका शुक्रिया भ्रदा करता हूं कि भ्रापने दो चार मिनट मुझे बोलने को दिये।

شری مبدالغنی: وائس چیر مین صاحب- مجه خوشی هے که همارے مسو آف استیت فار هوم افیرس نے آج هاوس سے ایک ایسی مانگ کی هے جس مانگ کو شاید

سینیر سمیر بھی تھے ، کئی زیادہ

دال سے وہ خود هی غلط سمجھتے هیں۔ وہ تیموکریسی کے بڑے فل دادہ هیں اور ان کے دل میں یہ بات فرور هے که ملک میں ابک ایسا راتاروں پیدا کیا جائے جس میں که زیادہ سے زیادہ جنتا کا اعتمادہ کورنمائٹ کو حاصل هو۔ لیکن وہ جانتے هیں که آج جو وہ چاهتے هیں که آج جو وہ چاهتے هیں که آج جو دہ چاهتے هیں میں کتنی جان هے۔ کانگریس نے میں کتنی جان هے۔ کانگریس نے یہ دعوی کیا که انگریزی راج کے بعد وہ جنتا کی رائے کو قبول کرے گی۔ وہ جنتا جو بھی وردکت دے گی اسے

کانگریس مانے گی - تو کانگریس کو مان لیفا چاھئے کہ تقریباً سو سیٹیں جنتا نے کانگریس کو نہیں دیں اور اس کے مقابلہ میں صرف ۳۹ سیٹیو

کانگریس کو ملهی -

کانگریس یه کهتی هے که هم ایک استیبل گورندت چاهتے هیں - هم ایسا نهیں چاهتے که ددلوت یوے سو

لوت جو نه لوتے سو چهوت، - اگو

یه سمجهتے که استیبل گورنمنت کے لئے کانگریس کے پاس مجارتی نہیں ہے اور گوئی ایسی گورنمنٹ بنے جو که کیرل کو نقصان نه پہنچاتے تو

که کیرل کو نقصان نه پہنچائے تو۔ میں پوچھنا چاھتا ہوں که ان سے جو نکل گئے تھے ، روٹھ کئے تھے ، ان میں جو کامیاب ہوئے ان ۳۳ سے گئیں پٹریوت بھی تھے - تو کیا ان پر بھروسہ نہیں کر سکتے تھے? وہ بے شک ان سے رو تھ گئے ھیں - ان کی آرگفاتزیشن کو انہوں نے قبول نہیں کیا لیکن وہ دیش کے هت میں ھو سکتے - ان کے هاتھ میں کیول کا سکتے - ان کے هاتھ میں کیول کا

انٹرست ، کہول کے عوام کا انٹرست محفوظ ہے ۔ اگر اس بات کو یہ تسلیم نہ کریں تو میں یہ سنجھوں گا کہ انہوں نے اب قسم کھالی ہے کھ کسی بھی معقول بات کو اب نہیں

مانهدگیے - آخر وہ ان کے ساتھ تھے ہ

انہوں نے ان کے ساتھ مل کو دیھی کی آزادی کے لئے پورا یتی کیا تھا ، پوری قربائی کی تھی - ان کے ساتھ آگر مسلم لیگ کے بھائی مل گئے تھے ، مسلم لیگ کے ممدران مل گئے تھے تو ان کو خوش ھونا چاھئے تھا کیوں که اس سے پہلے انہوں نے خود مسلم

سے الیکشن لوا – اگر اسی طرح کھرل کانگریس نے الیکشن لوا تو اس میں خفا ھونے کی کیا بات تھی که کہدیا کہ ھم تو اپوزیشن میں بیٹھنا چاھنے ۔ ھیں – ٹھیک ھے اپوزیشن میں بیٹھنا ہوا مشکل ھے یہ بات ان کو مان لینی

لیک کو دعوت دی اور ان کی مدد

چاھئے۔ اگر یہ خوص ہوتے تو کہتے | کہ ٹھیک ہے ممارے ساتھی آئے ہیں |

[شرى عبدالغذي] وہ اگرچہ کانگریس کے باتاعدہ سیبر نہیں ھیں لیکن وہ ملک کے بہترین سیاهی هیں - تو ان کو موقعه دیا هوتا مگر آپ نے موقعہ نہیں دیا۔ تو میں سمتجهتا هوں که آپ دیدوکریسی کو لفظی طور پر کہنا چاہتے ہیں کیس کہ آپ چاھتے ھیں کہ ھارنے کے بعد بھی ، شکست پانے کے بعد بھی آپ گورنر کے پردے کے پیچھے سے حكومت كرين -

مستر ھاتھی نے صبعے بوے پریم سے کہا کہ یہ بات غلط ہے ۔ هم گورنر کے ذریعہ سے وهاں حکومت نهیں کرنا چاهتے تھے ، یہ هداری مجهوری تهی - اگر مجبوری هے تو میں آج ان کو دءوت دیتا ہوں کہ یہ اسمیلی سمن کروه آن انتیس آدمیون کو جن کے بارے میں مسارعاید علی صاحب سے کئن زیادہ میرے سفت غيالت هون چهرزو، جب تک که کانگریس سرکار اس جماعت کو بین نہیں کرتی - جہاں تک تیموکریسی کا سوال ہے اگر یہ سمجھتے ھیں کہ ان سے کوئی خطرہ مے ایسا محسوس کرتے هیں تو مقدمه چائیں تو میں کہتا ہوں کہ اگر آج بھی اسمهلی سمن کرین دو یقهدا اپوزیشن اس پوزیشن مهی هوگا که ولا اکثریت کی حکومت وهان قائم کر سکے لیکن س میں سہارا سرکار کو دینا ہے۔ تیموکریسی کو زندہ رکھنے کے لئے۔ جب میں نے کہا تو معھ پر کفا هوئے که آپ بیلت کو نہیں مانتے کیونکہ بیلت ستر پرسانت آپ کے خاف گیا تو آپ کیا چاهتے هیں که ملک میں بلت آئے۔ اس پر وة خفا هو كُنّے - خفا نهيں هونا چاھئے - اگر آپ بلت کے حق میں هیں تو آپ کو ایسا سائنا چاهائے -

کیا میں پوچھ سکتا ھوں که ولا جو ريبل كانگريس والے هيں ان کے هاتھ میں کیرل متعفوظ نہیں تها اور اگر محفوظ نهیں تها تو شری اجهت پرشاد جهن جو یهاں فوق ملستر تھے جنہوں نے ملک کے فوق کے معاملہ کا ایسا بھٹٹ بٹھایا که ملک ابهی تک اس سے سنبھللے سیں نہیں آرھا ھے - کیا ان کے هانه میں کیرل محفوظ هے - ان کے ھاتھوں سے کیرل کو نجات مل جائے کی۔ وهاں کا فوق کا مسئله حل هو جائے گا۔ كيول والے جو چاهتے هیں که وهاں اندستریز قائم هوں وہ زیادہ قائم هو جائیں کی -عیا ایک آدمی آفیسروں کی مدد سے زیادہ خدمت کو پائے کا - شری اجيت پرشاد يا وه كيرل كانكريس کے 25 سمبر کیول والوں کو زیادہ بهروسه دلا سكتے تھے - ميں سمجهها

of Kerala and

هوں که آپ کو اس راسته کو بدلنا ھے - میر پیارے لال جی کریل کے ساتھ بالكل متفق هول كه آنے والے دور ميں کيا هونے والا هے - أب ديكم رهے ھیں گجرات آپ کے ھا ۽ سے نکل رھا ھے آپ دیکھ رہے ھیں کہ ازیسہ آپ کے ہانہ سے نکل رہا ہے۔ اب آپ کهبرا رهے هیں که راجستهان مهي كها هونے والا هے اور وائس چيرمين صاحب ، ايسي بري حالت ھو گئی ھے کہ آبے سے کئی دور پہلے وہاں کے اپرزیشن والوں نے سرکار کو تار دیا که آپ تو وهای ایک الهکشن لو رقع هیل اور دوسرے الهکشن کو ملتوی کر رہے میں اس کا کیا کاری ھے - سرکار کی طرف سے کہا جاتا ہے کہ ہمارے پاس" پولیس اویلیبل نهیں ہے - جب مجهے یہ بات معلوم هوئی تو مهی نے پرائم منستر کو خط لکھا جس میں میں نے یہ لکھا کہ یہ جو بات کہی جاتی ہے کہ پولیس انتظام نههن کو سکتی، حفاظت نهین کو سكتى ية ايك فلط دليل هـ - انهور نے بھی مجھے یہ لکھا کہ سرکار اس طرح کا انتظام نہیں کر سکتی ہے اور اسی وجه سے یه الیکشن یوستیون کیا جا رہا ہے - اگر اس طرح کی نوبت آ جائے که راجستهاں میں ایک الهکشن تو کرایا جائے اور دوسرے

الهکشن کو کرانے کے لئے آپ کے پاس

سادهن نه هوں تو کیا میں یه پوچه سکتا هوں که آپ اس ملک کا کیا کرنے جا رہے هیں - کیا سرکار کے پاس اتلی طاقت نہیں ہے، اتلی قوت نہیں ہے کہ وہ لیک ہائی الیکشن کو کرا سکے -

میں یہ بات مانتا ہوں کہ الهکشن کمیشن کو پورا ادهیکار هے که ولا جیسا جامے فیصله کرے لیکن ولا فیصلہ سرکار کے کہلے پر ھی کرے گی - سرکار الهکشون کمیشون کو جهان الیکھن ہوتا ہے اس کے لگے مدد ديتي هے اور اگر سرکار مدد نهين دیتی ہے تو الیکھن کمیھن کو سرکار کے یہ بات نہیں ماننی چاھئے کھونکھ اس نے تیموکریسی کو زندہ رکھنا ھے ۔ اس کا رول شان دار ھونا جاهنے - سرکار کا یہاں پر جو رول ھے وہ ریکریتاییل ھے اور شاندار نہیں ھے - الیکشن کمیشن کے اوپر اپوزیشن والوں کا پورا بهروسة تها اور ولا سمجهتے تهےکه یه ایک انڈیهنڈنگ باقبی ہے جو کہ سارے ملک میں كهلم بلدون فهراليكشن كرائي هم - ليكن میں سمجھتا ھوں کہ آج اس نے ايلا اعتماد جو اپوزيشن والم اس پر کرتے تھے وہ کھو دیا ھے - ایوزیشن والے یہ سبجھنے لگے هیں که الهکشن كميشن پارشيل هے، ولا حكومت كا متهیار بنا هوا هے -

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[شرى عبدالغلي] اور حکمت کو ڈنیٹ سے بعدانے کے لئے اس نے اس الیکشن کو پوسٹیون کیا ہے ۔ اس بنا پر که هوم منستر کہتے میں که هم الیکشن کے لئے پولیس نہیں دے سکتے ھیں - میں سمجھتا ھوں کہ بجائے اس کے کیرل میں آب راشٹر پتی رول کرے میں پھر ریکویست کرتا ھوں سرکار سے اور سرکاری پارٹی ہے، اپنے پرانے ساتھیوں سے جن کے ساتھ میں برسوں تک رها - چوالیس برس تک رها ۱ ان کو چاھئے تھا کہ ذرا ہوا دل کرتے -اور وہ همیشہ اس کدی سے چپیلے کے کوشش نہ کرتے - اگر وائس چیر مين صاحب ، ان لوگوں ميں فرا هست هے تو وہ کیرل میں پور مے المكشن كرائيس تو انهيس پته چل جائے کا که پچھلے الیکشن میں جب الد کو 36 امیدوار ملے تھے تو اس اليكشن مين 6 بهي نهين مليائم -وهاں کی جنتا کانگریش سرفار کو اب اچھی طرح سے سمجھنے لگی ہے کہ کس طرح سے اس نے وہان کی جنتا کو ذلیل کیا اور کس طرح سوکار نے ایک نکما شدی وؤیر اجیت پرشاد جیی ، کو وهاں کا انتظام کرنے کے لئے بھیج دیا تاکہ ولا زیافت بہتر رول کرے - میری مودہانه درخواست هے که آپ جو

یہ کریٹیک رول کی بات کرتے هیس اور فانونی تبدیلی النا چاهاتے هين تو لائه_ة - اگر فرانس مين چووتی چهوتی حکومتیں بن سکتی هیی - کیوں که ذیکال تو بہت مدت کے بعد آئے ان کے پہلے چھوٹی چھوٹی حکومتیں تهوری تهوری دیر کے لئے رهیں -- تو کیرل میں بہی اسی طرم کی بات هو سکتی تهی - اگر ایک سرکار نهیں چل سکتی تو دوسری سركار چلتى - اگر دوسرى نههى چلتى تو تیسری چلتی - آخر میں اپوزیشن اور کانگریس والوں کو هوهن آتا که تیموکریسی کو کسی نه کسی طرح سے زندہ رکھنا ہے - لیکن آب وہاں پر ایک ایسے آدمی کے هانهوں میں رول سپرد کر دیا گیا ھے یا چند مقازموں کے ہاتھ میں سپرد کو دیا کیا ہے جنہوں نے آج تک انتہائی طور پر انگریس کو ڈلیل کرنے کی اور ملک کو ذلیل کرنے کی کوشھی کی اور جنہوں نے کرپشن کو ہوھاوا دیا - بکول همارے مهرو صاحب وھاں کے ایدمنستریشن میں کراوت آ کئی <u>ہے</u> ۔ اس لئے میری آپ ہے درخواست هے که اگر آپ تیموکریسی کو زنده رکهنا جاهتے هیں ، وهاں کی برائی کو دور کرنا چاهتی هیں تو وهاں پر آپ کو الیکشی کرانا چاهئے ورته وهال پر بوی مشکل پهدا هو جائے کی -

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[THE DEPUTY CHAIRMAN in the Chair.] اب مدک والے آپ کی ہاتوں میں آنے والے نہیں ھیں کیوں که ملک میں جوں جوں تعلیم بوقے گی جوں جوں ایجوکیشن کا زور ہوگا توں توں لوگ ایدی ذمهداری کو سمجھیں کے ولا لوگ سب سمجهتے هين که برین مترا ، بیجو پتنانک ، نیر لینکایا ، کے - وی سہائے اور باقی چیف منستروں نے جن کا حال کہل گدا ہے ، جنہوں نے کروڑوں روپیم الله کهیت میں اگلیا هے ، ان کے هوتے هوئے ملک کی جلتا آپ کو ووت ددانے والی نہیں ہے - آپ کا تو کوئی هرج نہیں هوکا لیکن دیم کو اگر آپ رکھنا چاھتے ھیں ، دیھی کو زنده رکعنا چاهتے هيں ، اور ديموكريسي كو زنده ركهذا جاهتے هير تو آپ کو وہاں پر پھر سے الیکشی کوانے چاهئیں - همارے ارجن اروزا ایک بهت هی زنده دل اور روشن دماغ ممبر هين اور ان کي يه حالت هوگئي ھے که وہ آج اجیت پرشاد جین کی حکومت کو پسند کرتے هیں گورتو کا راے ایے ساتھیوں کے دوارا کوانا چاھتے ھیں - ھمارے اروزا صاحب ایک تیموکریت هیں لیکن وہ کیول میں گورنری راج کو پسفد کرتے ھیں ۔ میں مانتا ہوں کہ مبارے ہاتھی صاحب جو بوے دماغ والے اور دل والے هيں ۽ اس پرستاو کو لانے کے Kerala State Legislature 1734 (Delegation of Powers) Bill, 1965

بجائے اگر وہ تیموکویسی کو قائم کرنا چاهتے هیں تو وهاں پر نیا الیکشی کرائیں - اگر وہ پرانی اسمبلی کو نہیں مانتے هیں اور اس کو سس نهیں كرنا چاهتے تو نيا اليكشي كراكر جنتا كا وردّكت ليس أور ميس كهذا جاهتا هوں که جنتا کا وردکت جو هوکا وہ ان کے خلاف ہوگا اور اس کے وردکت کو انہیں ماننا ہوے کا ۔ انہیں ایے کئے یر پچھتانا پوے کا کہ کس ا رح سے انہوں نے قیموکریسی کا خون کیا ۔

† श्री श्रद्धल गती: वाइम चेयरमैन साहिब, मुझे खुशी है कि हमारे मिनिस्टर श्राफ स्टेट फार होम अफें वर्स ने आज हाउस से ऐसी मांग की है जिस माग को शायद दिल से वह खद ही गलत समझते हैं। वह डिमोकेसी के बड़े दिलदादा हैं भ्रौर उनके दिल मे यह बात जरूर है कि मुल्क में एक ऐसा वातावरण पैदा किया जाए जिसमें कि ज्यादा से ज्यादा जनता का एतमाद गवर्नमेंट को हासिल हो । लेकिन वह जानते हैं कि भ्राज जो वह चाहते है कि हाऊस उसकी मन्जरी दे उसमे कितनी जान है। काग्रस ने दावा किया कि स्रग्नेजी राज के बाद जनता की राय को कबूल करेगी। जनता जो भी वर्गडिक्ट देगी उसे काग्रेस मानेगी। तो काग्रेस को मान लेना चाहिए कि तकरीबन सौ सीटें जनता ने काग्रेस को नही दी ग्रीर उसके मुकाबले में सिर्फ ३६ मीटे काग्रेस को मिली।

काग्रेस यह कहती है कि हम स्टेबल गवर्न मेट चाहते है। हम एसा नहीं चाहते कि "लूट पड़े सो लूट जो न लुटे सो छूट" अगर यह समझते कि स्टेबल गवर्नमेट के लिए काग्रेस के पास मेजारटी नही है श्रीर

^{†[]} Hindi transliteration

Bill, 1965

[श्रं ग्रब्दुल गन]

कोई ऐसी गवर्नमेट बने जो कि केरल को नकमान न पहुचाये तो मैं पूछना चाहता हं कि उनसे जो निकल गए थे, रूठ गए उनमे जो कामयाव हुए उन 36 से कही सीनियर मेम्बर भी थे, कही ज्यादा पैटिएट भी थे, तो क्या उन पर भरोसा नहीं कर सकते थे ? वे बेशक उनसे रूठ गए है। उनकी ग्रागेनाइजेशन को उन्होने नहीं किया लेकिन वह देश के हित में है। देश के दूश्मन नहीं हो सकते। उनके हाथ मे केरल का इन्ट्रेम्ट, केरल के ग्रवाम का इन्ट्रेस्ट महफ्ज है । अगर इस बात को ये तसलीम न करे तो मै यह समझ्गा कि उन्होने ग्रब कसम खाली है कि किसी भी माकल बात को नहीं मानेंगे। स्राखिर वे माथ थे, उन्होंने उनके साथ मिल कर देश की स्राजादी के लिए पूरा यत्न किया था, परी कुर्बानी की थी। उनके साथ मस्लिम लीग के भाई मिल गए थे, मुस्लिम लीग के मेम्बरान मिल गए थे, तो उनको खुश होना चाहिए था क्योंकि इससे पहले उन्होंने खुद मस्लिम लीग को दावत दी ग्रौर उनकी मदद से इलेक्शन लडा। ग्रगर इसी तरह केरल काग्रेस ने इलेक्शन लडा तो खाफा होने की क्या बात थी कि कह दिया कि हम तो ग्रपोजीशन मे बैठना चाहते है। ठीक है भ्रपोजीशन में बैठना बडा मुश्किल है यह बात उनको मान लेनी चाहिए ग्रगर यह खुश होते तो कहते कि ठीक है। हमारे साथी ग्राए हैवे ग्रगरचे काग्रेस के बाकायदा मेम्बर नहीं है लेकिन वे मुल्क बहतरीन सिपाही हैं। तो उनको मौका दिया होता मगर भ्रापने मौका नही दिया तो मैं समझता हूं कि ग्राप डेमोक्रेसी को लफज़ी तौर पर कहना चाहते है क्योकि भ्राप चाहते है कि हारने के बाद शिकस्त पाने के बाद भी, ग्राप गवर्नर के पर्दे के पीछे से राज करे।

मिस्टर हाथी ने सुबह बड़े प्रेम से कहा कि यह बात गलत है। हम गवर्नर के जरिए से वहा हुकूमत नहीं करना चाहते थे, यह हमारी मजबूरी थी । ग्रगर मजबूरी है, तो मैं श्राज उनको दावत देता ह कि यह असेम्बर्ला समन करो । उन उनतीस ब्रादिभयों को जिनके बारे में मिस्टर ब्राबिद श्रली साहिब से क्ही ज्यादा स्यालात है, छोडो, जब तक कि काग्रेस मरकार इस जमायत को बैन नहीं करती । जहा तक डेमोकेसी का सवाल है ग्रगर यह समझते है कि उनसे कोई खतरा है ऐसा महसूस करते है तो मुकदमा चलाएं। तो मैं कहता हू कि ग्रगर ग्राज भी ग्रसेम्बली समन करे तो यकीनन अपोजीशन इस पोजीशन मे होगा कि वह अक्सरियत की हुकूमत वहा कायम कर सके लेकिन इसमे सहारा सरकार को देना है, डेमोक्रेसी को जिन्दा रखने के लिए। जब मैने कहा तो मुझ पर खफा हुए कि श्रापके बैलटको नहीं मानते क्योकि बैलट सत्तर परसेंट ग्रापके खिलाफ गया । तो क्या ग्राप चाहते है कि मुल्क मे बैलेट ग्राए। इस पर वह ख़फ़ा हो गए । ख़फा नही होना चाहिए। ग्रगर ग्राप बैलेट के हक मे हैं तो आपको ऐसा मानना चाहिए ।

क्या मैं पूछ सकता हू कि यह जो रेबल काग्रेस वाले हैं उनके हाथ मे केरल महफूज नहीं था ग्राँर ग्रगर महफूज नहीं था तो श्री ग्रजीत प्रसाद जैंन, जो यहा फूड मिनिस्टर थे, जिन्होंने मुल्क के फूड के मामले का ऐसा भट्ठा बिठाया कि मुल्क श्रभी तक उससे सम्भलने मे नहीं ग्रा रहा है, क्या उनके हाथ मे केरल महफूज हैं ? उनके हाथों से केरल को निजात मिल जाएगी । वहां का फूड का मसला हल हो जाएगा । केरल वाले जो चाहते हैं कि वहा इण्डस्ट्रीज कायम हों वें ज्यादा हो जाएंगीं। क्या एक ग्रादमी श्राफिसरों की मदद से ज्यादा खिदमत कर

पाएगा ? श्री ग्रजीत प्रसाद या केरल काग्रेस के 25 मेम्बर केरल वालों को ज्यादा भरोसा दिला सकते थे ? मै समझता हं कि ग्रापको इस रास्ते को बदलना है। मैं प्यारेलाल जो क्रील के साथ बिल्क्ल मुत्तफिक हं कि ग्रान वाले दौरे में क्या होने वाला है। ग्राप देख रहे हैं कि गुजरात ग्रापके हाथ से निकल रहा है। भ्राप देख रहे हैं कि . उड़ीसा भ्रापके हाथ से निकल रहा है। श्रव ग्राप घबरा रहे है कि राजस्थान मे क्या होने वाला है भ्रौर वाइस चेयरमैन साहिब, ऐसी बरी हालत हो गई है कि ग्राज से कई दिन पहले वहा के अपोजीशन वालों ने सरकार को तार दिया कि ग्राप तो वहा एक एलेक्शन लर्ड रहे हैं ख्रीर दूसरे एलेक्शन को मल्तबी कर रहे है उसका बया कारण है। सरकार की तरफ से कहा जाता है कि हमारे पास पुलिस ग्रवेलेवल नही है। जब मझे यह बात मालुम हुई तो मैंने प्राइम मिनिस्टर को खत लिखा जिसमें मैंने यह लिखा कि यह जो बात कही जाती है कि पुलिस इन्तजाम नहीं कर सकती, हिफाजत

नहीं कर सकती, यह एक गलत दलील है।

उन्होने भी मुझे यह लिखा कि सरकार इस

तरह का इन्तजाम नहीं कर सकती है भ्रौर

इसी वजह से यह एलेक्शन पोस्टपौन किया जा

रहा है। ग्रगर इस तरह की नौबत ग्रा जाए

कि राजस्थान मे एक एलेक्शन तो कराया जाए

श्रीर दूसरे एके क्शन को कराने के लिए श्राप

के पास साधन हो तो क्या मैं यह पूछ

सकता हूं कि ग्राप इस मल्क का क्या करने जा

रहे है ? क्या सरकार के पास इतनी ताकत नही

है, इतनी कुव्वत नहीं है कि वह एक बाई-

एलेक्शन को करा सके।

Proclamation in

relation to State

of Kerala and

मैं यह बात मानता हूं कि एलेक्शन कमी-शन को पूरा अधिकार है कि वह जैसा चाहे फैसला करे लेकिन वह फैसला सरकार के कहने पर ही करेगी । सरकार एलेक्शन कमीशन को

जहा एलेक्शन होता है उसके लिए मदद देती है ग्रौर ग्रगर सरकार मदद नहीं देती है तो एलेक्शन कमीशन को सरकार की यह बात नही माननी चाहिए क्यों कि उसने डेमोक्रेसी को जिन्दा रखना है। उसका रोल शानदार होना चाहिए । सरकार का यहापर जो रोल है वह रिग्रेटेबल है भ्रौर शानदार नहीं है। एलेक्शन कमीशन के ऊपर श्रपोजीशन वालो का पूरा भरोसा था श्रोर वे समझते थे कि यह एक इष्डिपेन्डेंट बाडी है जो कि सारे मुल्क में खले बन्दो फेयर एलेक्शन कराती है। लेकिन मै समझता हं कि म्राज उसने म्रपना एतमाद जो अपोजीशन वाले उस पर करते थे वह खो दिया है। श्रपोजीशन वाले यह समझने लगे हैं कि एलेक्शन कमीशन पाशियल है, वह हुकूमत का हथियार बना हुआ है । श्रीर हकुमत को डिफीट से बचाने के लिए उसने इस एलेक्शन को पोस्टपौन किया है। इस बिना पर कि होम मिनिस्टर कहते है कि हम एलेक्शन के लिए पुलिस नही दे सकते है, मैं समझता हूं कि बजाए इस के केरल में ग्राज राष्ट्रपति रूल करे मैं फिर रिक्वैस्ट करता हूं सरकार से ग्रौर सर-कारी पार्टी से, ग्रपने पूराने साथियो से, जिनके साथ मैं परसों तक रहा, चवालीस बरस तक रहा, उनको चाहिए था कि जरा वडा दिल करते। स्रौर वह हमेशा इस गद्दी से चिपकने की कोशिश न करते । ग्रगर वाइस चेयरमैन साहब, उन लोगों में जरा हिम्मत है तो वह केरल मे फिर से एलेक्शन कराएं तो उन्हें पता चल जाएगा कि पिछले एलेक्शन मे जब उनको 36 उम्मीदवार मिले थे इस एलेक्शन में 6 भी नही मिलेंगे । वहा की जनता कांग्रेस सरकार को ग्रब ग्रच्छी तरह से समझने लगी है कि किस तरह से इसने वहा की जनता को जलील किया । श्रौर किस तरह सरकार ने एक निकम्मा शदा वज़ीर अजीत प्रसाद जैन, को वहां का इन्तेजाम करने के लिए भेज दिया ताकि वह ज्यादा बहुतर रूल करे। मेरी मोदबाना दर-ख्वास्त है कि भ्राप जो डिमोक्नेटिक रूल की of Kerala and श्रिः ग्रब्दल गर्ने]

बात करते है ग्रौर काननी तबदीली लाना चाहते है तो लाइये । ग्रगर फास मे छोटी छोटी हकमते बन सकती हैं-क्योंकि बंगाल तो बहत मद्दत के बाद ग्राए उनसे पहले छोटी छोटी हक्मते थोडी थोडी देर के लिए रही-तो केरल मे भी उसी तरह की बात हो सकती थी । ग्रगर एक सरकार नहीं चल सकती तो दूसरी सरकार चलती । ग्रगर दूसरी नही चलती तो त सरी चलती । म्राखिर मे म्रापीजी-शन ग्रौर काग्रेस वालो को होश ग्राता कि डेमोक्रेसी को किसी न किसी तरह से जिन्दा रखना है । लेकिन ग्राज वहा पर एक ऐसे म्रादमी के हाथों में रूल सुपूर्व कर दिया गया है या चन्द मलाजमो के हाथमे सुपूर्द कर दिया गया है जिन्होने स्राज तक इन्तहाई तौर पर काग्रेस को जलील करने की श्रीर मल्क को जलील करने की कोशिश की स्रौर जिन्होने करप्शन को बढावा दिया बकौल हमारे सप्र साहिब, वहा के एडिमिनिस्टेशन मे गिरावट ग्रा गई है। इसलिए मेरी ग्रापसे दरख्वास्त है कि भ्रगर ग्राप डिमोक्रेसी को जिन्दा रखना चाहते है, वहा की बुराई को दूर करना चाहते है, तो वहा पर भ्रापको एलेक्शन कराना चाहिए वरना वहा पर बड़ी मश्किल पैदा हो जाएगी। [THE DEPUTY CHAIRMAN in the Chair.]

ग्रब मुल्क वाले ग्रापकी बातो मे ग्राने वाले नहीं है क्यों कि मुल्क मे ज्यो-ज्यो तालीम बढेगी, ज्यो-ज्यो एजूकेशन का जोर होगा, त्यो-त्यो लोग ग्रपनी जिम्मेदारी को समझेगे। वे लोग सब समझते हैं कि बिरेन मिता, बीजू पटनायक, निर्जालगप्पा, के० बी० सहाय ग्रौर बाकी चीफ मिनिस्टरों ने जिनका हाल खुल गया है, जिन्होंने करोड़ो रुपया ग्रपने खेत मे उगाया है, उनके होते हुए मुल्क की जनता ग्रापको वोट देने वाली नहीं है। ग्रापका तो कोई हर्ज नहीं होगा लेकिन देश को ग्रगर ग्राप रखना चाहते हैं देश को जिन्दा रखना चाहते हैं ग्रौर डिमोकेसी को जिन्दा रखना चाहते हैं ग्रौर डिमोकेसी को जिन्दा रखना

चाहते हैं तो ग्रापको वहा पर फिर से एलेक्शन करने चाहिए। हमारे अर्जन अरोडा एक बहत ही जिन्दा दिल और रौशन दिमाग मेम्बर हैं भीर उनकी यह हालत हो गई है कि वह भाज श्रजीत प्रसाद जैन की हकमत को प्रसन्द करते है। गवर्नर का राज ग्रपने साथियों के दारा कराना चाहते हैं। हमारे ग्ररोडा साहिब एक डिमोक्रेट हैं लेकिन वह केरल मे गवर्नरी राज को पसन्द करते है। मै मानता ह कि हमारे हाथी साहिब जो बड़े दिमाग ग्रौर दिल वाले है इस प्रस्ताव को लाने के बजाए. ग्रगर वह डिमोक्रेसी को कायम करना चाहते है, तो वहा पर नया एलेक्शन कराए । ग्रगर वह प्रानी ग्रसेम्बली को नहीं मानते है ग्रौर उसको समन नहीं करना चाहते तो नया एलेक्शन करा कर जनता का वरिडक्ट ले ग्रौर मै कहना चाहता ह कि जनता का वरडिक्ट जो होगा वह उनके खिलाफ होगा ग्रौर उसके वरडिक्ट को उन्हें ! मानना पडेगा । उन्हे अपने किए पर पछताना पडेगा कि किस तरह से उन्होने डिमोक्नेसी का खुन किया।

SHRT T. CHENGALVAROYAN (Madras) Madam Deputy Chairman, I feel considerably embarrassed to take part in this discussion. I should have contented myself with a silent vote in support of the Resolution but for some of the observations, wise in some respects otherwise in many respects, that have been made as a charge against Government in not upholding the great traditions of democracy, in upholding the rule of law so far as is concerned We always been accused in respect Kerala that there has not been any possibility of setting up Ministry For aught we know, ever since we got independence for country and set up State Governments under our Constitution, Kerala has been presenting a most perplexing problem It is not because of inherent defect of the democratic set-

up that we are anxious to put everywhere, but it is because of certain virtues that Kerala is peculiarly heir to. For example, with a density of population, with a fairly high literacy of the people and more than all these with a certain amount of dynamic political impluse, it has become always impossible in Kerala to have a stable Ministry. In year 1952 we had to a certain extent. a stable Ministry, but there again the oscillation of that Ministry and the changing pattern of political affiliations liad always resulted in a certain confusion. That has created a climate in which it is almost impossible for any stable Government to be set up Kerala. We have been accused, not so much the Government of India as the Indian National Congress, that we are not very anxious: that on other hand, we are very particular to see that no other Party Government is set up in Kerala. For that criticism I most respectfully invite public memory and even the memory this House to the fact that when the Communist Party was voted by large majority in Kerala it was Congress and the Government India headed by our late lamented and beloved leader, Prime Nehru, which saw to it that a Cominunist Party Government was up. In other words, the very pattern of our Constitution imagines that there could be diversified Party Governments both at the Centre and in the States. In fact, we are always anxious to work within the framework of the Constitution, whatever might be the Party colour οf State Governments. But that could not last long. What is it that found? The Communist Party Ministry had to remove itself not by any vote of no-confidence, as it had happened now, not by any behaviour of the Government of India, not even by any order of the President, but by the mass upsurge of the people themselves, which made the continuance of the Communist Ministry impossible

in Kerala. Now, that has given aconsiderable background to the present situation in Kerala.

5 P.M.

If we analyse the voting result, we will be impressed with this fact, logical as it is, inescapable as it is, with the only conclusion, that whatever may be the combination and the permutation of the strength of the different political parties, it was almost impossible to have either a coalition Government or a party Government. We are accused, Madam Deputy Chairman of not using our auspices and aegis for bringing together all the other political parties and forming themselves into a coalition Government. I am yet to know, Madam, in the history of party Governments throughout the world whether any ministerial party or any political other political party will help all parties, which have opposed it at the polls, to form themselves into a coalition Cabinet. It is unthinkable, and it is derogatory not so much to the Congress as it is derogatory to the other parties themselves. We therefore placed in a situation which no single Party could form a Government.

Madam Deputy Chairman, if have been watching the developments in Kerala after the election, is it that we notice as an inescapable and almost imponderable factor? We allowed time for every political Party to find its own strange bedfellows. The Communist Party of the Left wing was furfously trying to form a Government with the support of all those people who were anxious for certain ministerial posts. They could not succeed. We equally gave a long rope to the Kerala Congress dissident Congress organisation. find their level. Unfortunately they could not succeed. We asked the Muslim League, if I may use this

[Shri I. Chengalvaroyan.] expression, Madam, the villain of the whole piece in Kerala. They could not form the Government. Yet the Congress is accused and found fault with that it is not enabling these political parties to form a Government either singly or collectively or by means of a coalition. I want to pose this question, Madam, with reference to the Kerala Ministry formation. Then numerical strength apart from their political background was so neutralising each other that it was not at all possible to form any stable Government.

Madam, we find that the Congress was determined with regard to one fact, namely not to form the Government itself. We are accused in some quarters that the Congress has shirked the responsibility of maintaining a democratic set-up in Kerala. May I most respectfully answer that criticism by saying that the Congress has bowed to the verdict of the people which is the highest fulfilment democracy? The people of thought fit not to vote the Congress to power and the Congress, wedded by its long history and continuous dedication to the cause of democracy, bowed to the verdict of the people and carried out the fulfilment of the will of the people by not forming the Government. We are accused of it. Madam Deputy Chairman, look at our pitiable position. If we do not form the Government with that slender majority or with no majority, we are accused that we are not at all helping democracy. If we form a Government. we will be equally accusedwith what face and grace the Congress has formed a Government when the people have voted against it. seems to be the Scylla and Charybdis between which the Congress was placed.

Madam, I was very sorry that a member of the Muslim League, an hon. Member of this House, made a very unhappy reference to the great President of the Indian National Congress. He is not here and it is not very fair and becoming the dignity of this House to make any uncomplimentary references to leaders outside this House. But I may tell my hon. friend that whatever has been done or had to be done was well done so far as the Congress President concerned. He could not be expected to be an associate with regard to the various political parties to make them align themselves or to certain formations or certain formulations in regard to their Cabinetmaking.

That was the position, Madam, with regard to Kerala after this election.

One other factor, Madam, is this. The Kerala parties that have been returned in the election have such conflicting programmes one against other that it should not be safe for democracy to have any Government composed of all these heterogeneous groups. The parties' programmes, the destiny of those parties, the make-up of those parties, the alliances of those parties the allegiance the parties owe to their respective ideology, are so contradictory that it would be very unsafe for democracy itself to allow such a Government to function.

One thing, Madam Deputy Chairman. I am not a prophet, but I can certainly say as a student of Kerala affairs for the last decade that if any Government had been formed on such shifting sands of doubtful allegiance. I have no hesitation in saying that the very next week that Government would hve been voted out of power. That was the situation under which the Government of India seemed to invoke the provisions of the Constitution for giving it President's rule.

Madam, we at any rate on this side of the House have been brought up in a tradition which was against such

Proclamation in relation to State of Kerala and

innovations of the Governor-General's rule under the Government of India Act. My venerable friend, Prof. M. B. Lal, said that it was a replica of the Government of India Act, these provisions for introducing President's rule whenever there is a constitutional breakdown. I may say with great respect, Madam, that it is not a replica of the Government of Act. Under the Government of India Act it was not a Government of India by India. It was a Government of India by Great Britain, and Britain thought that in view of the policies and programmes of the national movement at that time there might be a breakdown of the constitutional Government in all the Provinces, and therefore they made a provision for meeting the breakdown. But in our Constitution when fathers and founders of our Constitution have thought it fit to introduce this article in regard to the constitutional breakdown, one significant fact is very important and I beg leave of the House and you, Madam Deputy Chairman to make some detailed reference with regard to that. Article 356 provides that when a situation arises where it is impossible to form a Government the President's rule shall be invoked. The word "situation" is particularly significant. It is not a situation that is merely related to the formation of the Ministry or the summoning of the Assembly. It beyond that position. is something When the representatives have been elected to the Assembly by the peothequestion will be ple, then whether the situation has arisen at that stage. I would submit that it has arisen at that stage, for an Assembly as soon as it is voted by the people under a general election must try to form itself into parties or they are already formed, and the leader of the largest party must be certainly summoned to form the Ministry. Where was that person to be found? The revered leader of the Left Communist Party was very furious when

he said that after the election Congress was preventing a democratic Ministry being formed. What democracy, Madam, when that Party had not the majority of seats? It is something perverse, something absurd to call that democracy. It is a negation of democracy It will be a repu-

diation of democracy.

(Delegation of Powers)

Bill, 1965

Kerala State Legislature 1746

Under these circumstances Madam Deputy Chairman, we are faced with no other alternative, painful as it is. regrettable as it is, excepting invoke the President's rule. May I hope and trust that this President's rule will create a climate and a conscientiousness in the minds of people of Kerala, the great people of Kerala, to understand and realise that the future set-up of Kerala must be such that they determine once and for all to vote in such a way that a stable Government is formed. May I, with this hope and prayer wholeheartedly support this Resolution?

SHRI JAISUKHLAL HATHI: Madam Deputy Chairman, I have heard with very great attention the speeches of the hon. Members opposite and I have heard a number of pieces of perhaps golden advice.

SHRI ABID ALI: Do such speeches deserve attention?

SHRI JAISUKHLAL HATHI: Yes. because according to them they are pieces of golden advice. One release the Communists; another was order re-election; the third was, form a coalition Ministry; the fourth was. allow even the minority party form the Government. It does not matter what happens later; if it cannot function, again order re-election. Some of these pieces of advice may be sincere but I feel that more than sincerity or a real conviction, there is nothing there, nothing really from the constitutional point of view. But [RAJYA SABHA] Kerala State Legislature 1748
(Delegation of Powers)
Bill, 1965

[Shri Jaisukhlal Hathi.] more than a constitutional view, it may also be a political view. There are some suggestions which even from the other side are constitutional and to those suggestions I would certainly give due respect.

I am thankful to all the Members from this side of the House, who have fully supported the Resolution the Bill. Coming to the various criticisms that have been levelled against this Government, the first criticism that has been levelled is that, the ruling party has failed to preserve democracy in Kerala. Thev went further and said that this was a fraud on Constitution. Some of the Members have also said that Parliament has been by-passed. I will deal with each of these criticisms and will show that there has been no attempt not to have democracy in Kerala, that there is absolutely no fraud on the Constitution, that there is no question of by-passing this Parliament. that has been done has been done exactly as the Constitution provides, not only according to the letter, but according to the spirit of the Constitution and the spirit of democracy.

May I remind the House? On the 4th of March or earlier, when the previous Proclamation of the President was in force, why did the Government decide to have elections in Kerala? It was permissible even then for Government to extend the President's rule for a further period of six months. What would have come in the way of their doing so? But it was the Government's anxiety to see that there was a democratic set-up, that there was a legislature in the State, that the people of Kerala elected their chosen representatives and formed a Government, and therefore it was that they decided that elections should be held there.

Then comes the question of formation of a Ministry. Here so many Members have said that when Left Communists were in a majority numbering forty, they should been allowed to form a Ministry. And the leader of the Swatantra Party said that they should have been released. The Communists in Kerala were not detained from any political motive but if at all they were detained, they were detained for national security. Does the House not remember that that party broke away from Right Communist Party? The ground was that what ground? the Right Communists were not prepared to fall in line with them in not calling China an aggressor they were not prepared to act in the interests of China, they were not prepared to resort to subversive activities at a time when national security, law and order and internal peace were of paramount importance. Does this House forget that at present when and Pakistan have entered into unholy alliance, there is not a word to be heard from the side of party, denouncing this unholy alliance? Therefore, Madam, it is at all from any political point of view or with a view to having them defeated in Kerala elections that they They were detained were detained. not in Kerala alone, but throughout And this was a step the country. and not for the whole country, specially for Kerala. Therefore, blame the Congress Government that they detained these people and that they did not release them and allow them to form a Government, does not hold any water, and it is absolutely wrong.

Then, another blame that is put on the Government is: Why did they not allow another plarty to form the Government? Now, the next biggest party was the Congress which had 36 seats. As I said in the beginning, the Indian National Congress took a stand that it had gone to the electorate, that the electorate gave its verdict and that it did not want the Congress. And if they took that stand, that was not a new stand in the history of any democratic country.

May I quote what Mr. Baldwin said in 1929 when he was defeated in the elections? He said:

"I took the view that whatever had been the constitutional position under universal suffrage the situation had altered. The people of this country had shown plainly whether they wanted hon. Members opposite or not. They certainly did not want me."

And he said that he was not going to form any Ministry. Now, therefore, the Congress also should learn live in Opposition. If the Congress had tried to come into power and form the government with 36 some others, then I am sure with double force the Congress would have been blamed that it wants to stick to power and does not want to give up power. Now here is one instance where the Congress has come forward. It says that if the electorate does not want it, they would allow any other party, but certainly they would act in Opposition.

Then it was asked: Why not the Kerala Congress and the Congress meet and form a coalition Ministry? Now it is a question of two parties coming together. It is not for the Governor to make these parties agree. It is for the different party leaders. It was for the parties concerned to agree. It is a difficult position for the King or for the Governor. It has been said here. I am reading from Munro's Government of Europe:

"The Prime Minister, as has been said, is head of the Ministry, the cabinet, and 'the government'. The King goes through the gesture of

selecting this official, but he has very little discretion in making the choice. He summons, and by usage must appoint the leader of that political party which dontrols a majority in the House of Commons. If no single party controls a majority, he calls upon some leader who can form a coalition or otherwise assure himself of a majority on important measures."

It cannot be as if a minority may be allowed to form the Government. As the hon. Member said, if in future he is defeated or there is vote of noconfidence, that Ministry will resign and again there will be re-election. So that cannot be the basis for naming a leader, the Prime Minister or a Chief Minister. It goes on:

"If no single party controls a majority, he calls upon some leader who can form a coalition or otherwise assure himself of a majority on important measures. Under the two party system, which prevailed in England for many generations, the King's task was very simple. When a Prime Minister resigned by reason of a defeat at the polls or on the floor of the House, the monarch merely sent for the leader of the victors and invited him to assume office."

This is where there are two parties.

"But when three political parties are represented in the House with no one of them controlling a majority, the royal function is

[Shri Jaisukhlal Hathi.] not so simple. The King must then use his own judgment as to which leader he will summon."

The question is whether it is possible for him to form a Ministry.

SHRI M. RUTHNASWAMY: This is what the Governor did not do.

SHRI JAISUKHLAL HATHI: The Governor did it for a number of days. He has had consultation

Prof. M. B. LAL: The King does not choose to rule by himself.

SHRI JAISUKHLAL HATHI: This is a question of forming the Government. Now I am coming to your constitutional point. Now there are a number of parties or groups. And when there is not one single part having a working majority, then it becomes a difficult task for the Governor. It is quite easy sitting here, after the event and saying that this could have been done or that could have been done or this man could have been allowed to function or that man could function. We all know that we can all talk and discuss. It is all human to make a post-mortem examination and criticise. We are all wise after the event. But what was the actual condition there? The actual condition was that the Governor in his report suggested that it was not possible for any party to form a stable government.

Madam, Prof. Mukat Behari Lal suggested that in no country perhaps there is such a provision. I am thankful to the last Member who spoke and replied to these points also. This question was discussed when article 278 of the Draft Constitution was being discussed.

SHRI P. N. SAPRU: This article is a relic of the British colonialism.

SHRI JAISUKHLAL HATHI: No, no, It is there. Everybody gave thought and a similar clause appears in the American Constitution.

Prof. M. B. LAL: I am with my teacher Dr. Sapru.

SHRI JAISUKHLAL HATHI: This also occurs in the Australian Constitution Now this a federal structure:

"And when the President is satisfied that the Government could not be run according to the provisions of the Constitution.".

Now the question is that the President has to be satisfied.

Prof. M. B. LAL: I thought the Minister was going to relate to us some provision of some other Constitution of the world where those words have occurred.

SHRI JAISUKHLAL HATHI: I am reading from Dr. Ambedkar's speech. That was why I said that this is not a new provision in our Constitution. Similar provisions appear in the American Constitution.

Prof. M. B. LAL: Instead of quoting Dr. Ambedkar, will you kindly quote a provision from the American Constitution?

Shri JAISUKHLAL HATHI: The point is that the hon. Member said that that was a replica of the 1935 Act. It is not so. It is not a replica of the 1935 Act. Therefore, there is no question. But the whole point is this that the President has to be satisfied. It is a subjective examination of the conditions, of certain conditions prevailing. And if he is satisfied, he issues a proclamation.

Now another hon Member suggested that Parliament was not consulted. Parliament was in Session from 4th March 1965 Then why did the President issue a Proclamation? Very often we forget the provisions of the Constitution. I can agree that if there was a thought given, perhaps the framers of the Constitution at that time would have thought that if Parliament is in session and such a Proclamation has to be issued, then it should first be brought before Parliament Perhaps those wise men did not think it proper Now as the provision of the Constitution stands today, can we say that this is a fraud on the Constitution? What does the Constitution say in article 356? There is no mention whatsoever that when the Parliament is in session, the Proclamation must be first passed or approved by the Parliament and then only it will be issued It says.

"Every Proclamation under this article shall be laid before each House of Parliament and shall, except where it is a Proclamation revoking a previous proclamation, cease to operate at the expiration of two months unless before the expiration of that period it has been approved by resolutions of both Houses of Parliament."

Now, therefore, the clear provision in the Constitution is that if a Proclamation is issued it has to be placed before the House and that it will cease to operate at the expiry of two months unless before the expiry of that period it has been approved by resolutions of both Houses of Parliament So what the Constitution provider is this The President issue a Proclamation at any time, whether Parliament is in session or not But what has to be done is that before the expiry of two months it has to be approved by both Houses of Parliament If it is not approved

then it shall cease to operate. Now, therefore, there is no question that when Parliament is in session, it should first come here and only after Parliament approves can the President issue a Proclamation There is no such provision Therefore to say that it is by passing or it is a fraud on the Constitution, I would submit, is not correct. The other point which the hon Member raised was about more than half a month's delay. The Constitution provides a period of two months and within a period of two months this has to be done. It was is ued on 24th March and if it was brought within two months. there is no question of fraud on the Constitution or by passing the Parliament My objection is not to that fact If the hon Member had said that it should have been brought as quickly or as early as possible. I would have nothing to say but to say that this is by passing the Parliament and this is a fraud on the Constitution is not correct To say that because it was not brought before the Parliament before it was issued and it was brought after 11 months and so it is a fraud on the Constitution is not correct

SHRI K DAMODARAN I did not say that it was a fraud on the Constitution in this connection Constitutionally it may be proper

Shri JAISUKHLAL HATHI If the Constitution had not been this, perhaps if the framers of the Constitution had then thought of providing that if a Proclamation is to be issued when the Parliament is in session, then it should first be brought here, then it would have been different but today we are acting not only according to the spirit of the Constitution

The other point that was raised was that the A sembaly was dissolved even before it was given an opportu-

[Shri Jaisukhlal Hathi.] nity to meet. Everybody knows that when an Assembly meets it has to have some business. The first would be the Governor's Address and that Jovernor's Address would include the programme and the policy of the Government. On the first occasion when the Assembly meets, then the Governor's Address contains programmes and policies of the Government. Where is the Government here? Is the Governor to say that he is the Government? No. According to the Constitution the Governor is advised by the Council of Ministers

SHRI M. RUTHNASWAMY: Does the Constitution require that the Address should contain the policy and programme of the Government?

SHRI JAISUKHLAL HATHI: Then what should it contain? Should it only say: 'I welcome you and you go home'?

(Interruptions)

SHRI M. RUTHNASWAMY: He might send them a homily on the need for continuing parliamentary democracy. He could suggest ways and means of running the Government by forming a coalition.

SHRI AKBAR ALI KHAN: He is the constitutional head. He will have to be guided inevitably according to the Constitution, by the Council of Ministers.

Shri JAISUKHLAL HATHI: The role of the Governor is not what Mr. Ruthanaswamy says. According to the Constitution the Governor is the Head of the State when he convenes the Assembly and addresses. it. Then he cannot advise about a coalition. That is not his function, when he convenes the Assembly and sits as the Head of the State. There were other opportunities for him to do it and it could have been done. Therefore to

say that it was dissolved wrongly is not correct.

According to section 73 of the Representation of the People's Act, once the list has been published in the gazette, the Assembly shall be deemed to have been constituted. So there was an Assembly already deemed to be constituted and when there was an Assembly naturally it has to be dissolved. So there is nothing wrong at all in what has been done.

There were other suggestions about certain other constitutional methods by which this sort of President's rule may not have to occur again and again as has happened in Kerala. One of the suggestions was from Shri Gurupada Swamy but the weightier suggestion from Prof. Lal I accept that the people should be educated in the art of citizenship, in the art of democracy and to live according to the spirit of democracy and that is the real lesson. It is not a question of this or that party. It is for the people of Kerala as a whole.

I wish that this President's rule does not last for a longer period than is necessary and that during the period we shall try our best to give every satisfaction to the people of Kerala by looking to the development of the State and the welfare of the people. I need not assure more. I move

THE DEPUTY CHAIRMAN: I shall put the motion later. The Prime Minister.

STATEMENT BY PRIME MINISTER RE: KUTCH SITUATION

THE PRIME MINISTER (SHRI LAL BAHADUR): Madam Deputy Chairman, after making my statement